REPORT OF THE LAW COMMISSION ON THE INDIAN REGISTRATION ACT, 1908

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Sir, I beg to lay on the Table a copy of the Thirty-fourth Report of the Law Commission on the Indian Registration Act, 1908. [Placed in Library, See No. LT-4198/70.]

THE FINANCE ACCOUNTS (1968-69) OF THE CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. R. Ganesh, I beg to lay on the Table under clause (1) of article 151 of the Constitution, a copy of the Finance Accounts of the Central Government for the year 1968-69. [Placed in Library. Sce No. 1.T.4226/70.1

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 P.M.

The House then adjourned for hunch at thirteen minutes past one of the clock.

The House reassembled, after lunch, at fwo of the clock, Mr. DFPUTY CHAIRMAN in the Chair.

- I. REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES
- II. THE REPORT OF THE COMMITTEE ON UNTOUCHABILITY, ECONOMIC AND EDUCATIONAL DEVELOPMENT OF THE SCHEDULED CASTES AND SCHEDULED TRIBES—contd.

SHRI B. T. KEMPARAJ (Mysore): Mr. Deputy Chairman, the Government has laid on the Table of the House the reports of the Commissioner for Scheduled Castes and Scheduled Tribes for a number of years together. This clearly shows how much delay is caused deliberately by the Government and what interest they take for the development and the welfare of the Scheduled Castes and Scheduled Tribes. Here is an important constitutional question that has to be taken note of and that is under Article 338 of the Constitution, there must be a Special Officer appointed by the President. But here let us see how this Commissioner came into existence, under what provision of law or under what procedure. That is a question to be considered very seriously.

The report of the Commissioner ought to have been given a constitutional sanction. I refer you, in this connection, to clause (1) of Art, 338 of the Constitution which reads thus:

- "There shall be a Special Officer for the Scheduled Castes and Scheduled Tribes to be appointed by the President.
- (2) It shall be the duty of the Special Officer to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under this Constitution and report to the President upon the working of those safeguards at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House of Pailiament".

Therefore, here is a specific case where the Government has never thought of recognising the office of the Special Officer in the same way as they have recognised the office of the Election Commissioner, the members of the Public Service Commission, the Judges of the High Courts and Supreme Court, and the Comptroller and Auditor General of India all of whom are appointed by President. What are the exigencies reasons to reduce the status of the Special Officer to that of a Commissioner who is nothing but an additional secretary attached to some department. It may be due to the exigency of convenience for the government to reduce his status to that of an additional secretary so that he could be given guidance or even pressurised not to give a correct report on the Scheduled Castes and Scheduled Tribes in the country. Moreover, is there any department at the Centre which directly deals with the welfare of these people? If there is one, where is it? I am surprised to note that the Scheduled Castes and Scheduled Tribes have been knowingly or unknowingly brought under backward classes. When there is a specific mention of Scheduled Castes and Scheduled Tribes, what are the reasons for the government to put them together with the backward classes? It is a very important question. No other backward class in the country, as far as everyone of us is aware, could be brought under Scheduled Castes and Scheduled Tribes. Therefore, I emphatically suggest that the Government should think of having a department parti-cularly meant for the development of the Scheduled Castes and Scheduled Tribes.

Several committees have been appointed from time to time and in one of these reports it is said that there is untouchability prevailing in the country among the Scheduled Castes. But that cannot be the criteria why no special consideration is extended to them for their progress. There are other communities who are as poor as the Scheduled Castes people. But a distinction has to be made here to find out how far they

are backward and how far they suffer under untouchability which is a stigma attached to them and which is still remaining in the minds of the caste Hindus in the country.

Therefore, is it not necessary for the Government to think now, after a lapse of 23 years, how they should remove untouchability? As far as the untouchability question is concerned, only an untouchable will know what mental agony and torture he has to amdergo. A caste Hi idu may not understand about it. We have the right to expect civility and decency from idvanced persons in the Hindu society but in spite of that, when they come to know that I belong to the Harijan class, there will be a mental change in them. It is ther fore necessary that the Government should think how best to remove the untouchability. During the earlier part of the First Plan, the Government had a scheme both in the States and in the Centre under which they used to celebrate the Harrjan Week. At that time there used to be community dinners, temple entry, etc. and so much propaganda used to be done. It went on only for a few years. Later on, perhaps some intelligence dawned on the concerned officer and he advised that such things should not take place. Therefore the Scheduled Castes are now becoming conscious of their rights and responsibilities and they are also trying to find out how they can come up and live as honourable citizens in the country. To give an example, so much of propaganda is being carried on about the minorities. So much support is urged upon throughout the country at the level of the National Integration Council that the interests of the minorities should be safeguarded. If there is any communal trouble, even the Prime Minister rushes to the place. But when 42 Harijans were burnt in Tamilnad, there was no response from any quarter and you know there was a Calling Attention given in the last session about 4 persons who were burnt. No stee and is thought of and no report is coming forth about it. When such is the state of affairs in the country, are not the Scheduled Castes a minority community in the country? Why should not the same attention be paid to them? That is my first question.

Secondly, as far as the services are concerned, most of my friends have given the means that have been adopted by several Departments of the Government to make even deserving candidates not suitable for appointments. If that is the state of affairs, the simple queston that flashes to my mind is, when and how the Covernment is thinking of solving this problem. It may not be out of place if I mention here that in the ICS training institution at Madras, where 42 students were admitted for training, 17 people who passed in the written tests failed in the viva voce.

Sir, here is a thing where we have to think seriously. Now they give a particular

training to the students to qualify themselves to appear for the IAS and IPS examinations. When they get through successfully in the written examination, what are the special reasons or extraordinary reasons, unfounded, and unknown to human imagination, that they have failed in the vive voce? Therefore, Sir, why this kind of attitude should be there, an attitude, on the one hand, to encourage the students belonging to the Scheduled Castes and Scheduled Tribes, as though they have been really taking so much of interest in them, to give them all possible aid, all possible help, all possible assistance and ultimately, on the other hand, the attitude to see that they do not thrive or do not successfully pass in the examination? Is it the desire of the Government to make other people in the country understand that with any amount of attempt or any amount of assistance or any amount of encouragement given to the Scheduled Castes and Scheduled Tribes they are not in a position to make use of all that because of their unsuitability? This is the point and this is the inference that one has to draw. In the last twenty-three years, in the vacancies in Class I posts, only about 1.2% of the vacancies have been filled up by them. But what happens to the back-log? Is there any scheme or proposal, or is there any plan, according to which the Government is thinking of filling up this back-log? Though Clause (1) of Article 16 says that there shall be equality of opportunity for all citizens in matters relating to employment or appointment to any office under the State, Clause (4) of the same Article gives special consideration to the Scheduled Castes and Scheduled Tribes in the matter of filling up the vacancies by appointing people from among them to such vacant posts. But, Sir, even there we are aware of the fact that some High Courts have held that, according to Articles 14 and 15, not more than 50 per cent. reservation of the vacancies in Class III or Class IV, etc. can be made for them. Therefore, even there we find that the chances of their getting appointments in several departments is at a very low ebb. Therefore, Sir, what is it that the Government is thinking of doing for the progress and well-being of the Scheduled Castes and Scheduled Tribes? Should it not be the desire of the Government-whichever Government it may be-when the specific provisions are there in the Constitution, to see how best and in what way the interests of the Scheduled Castes and Scheduled Tribes should be safeguarded? A Secretary-General has been appointed only for the Backward Classes and the interests of the Scheduled Castes and Scheduled Tribes have to merge with their interests. Therefore, where is the guarantee, and what are the ways and means, and has the Government over thought of paying particular attention for the welfare of these Classes? That has to be made clear. (Time bell rings). Why the bell,

MR. DEPUTY CHAIRMAN: Eighteen minutes you have taken.

SHRI B. T. KEMPARAJ: Have I taken eighteen minutes?

Now, Sit, about the land problem. Though the Government makes several statements through the radio—just for propaganda perhaps—tor bringing about land reforms, it has really no idea, it seems to bring forward a legislation to see that the tiller must be made the master of the soil and that absentee-landfordism must be done away with.

As far as education is concerned, the Government has gone back from its previous scheme of granting scholarship to postmatric students. Several States when they have been asked to meet this expenditure have replied to the Central Government that they are not in a position to cope with the proposals that have been made by the Central Government. Then what is the alternative left?

Another most important point which I want to submit is the Planning Commission, the Finance Commission and the National Development Council-these three bodies-have never taken note of the existence of the Scheduled Castes and Scheduled Tribes in the country. They have not got any plan, they have not got any proposals; they have not even thought how they can prepare a master plan for the overall de-velopment of the Scheduled Castes and Scheduled Tribes. Yesterday one of our colleagues was pleased to mention that there is a Ministry which has been giving continuous consideration for ichabilitating the refugees coming from East Pakistan and West Pakistan, but why has the Government thought of a master plan for the all round development of the Scheduled Castes and Scheduled Tribes who are in no way better than the refugees who have been coming from other parts. Sir, we have extended our charity to the Tibetans; we have colonised them and we have given all possible aid and assistance to them. But don't these Scheduled Castes and Scheduled Tribes people descrye the same consideration if not more? In the end I want to say that you can never remove untouchability by piecemeal legislation. You will have to give full consideration and thought to the overall development of these communities so that whatever guarantee has been given under the Constitution can be made use of by them and these people may be benefited.

Thank you.

श्री बदरीनाथ सीतारामजी पादिल ; (महा-राष्ट्र): उपसभापिति महोदय, इस सभा के सामने श्रनुसूचित जातियों तथा श्रनुसूचित श्रादिम जातियों श्रीर श्रस्पर्णशता तथा श्रनुसचित जातियों की ग्राधिक तथाशैसणिक विकास संबंधी समिति का प्रतिवेदन विचारार्थ रखा गया है । मै इस के बारे में जो विचार रखना चाहता हूं न उसके पहले मुझे अपने देश पत्र जो पुराना इतिहास है वह याद ग्रा जाता है। जिन को हम ग्रादिवासी कहते है वे ग्रपनी खुशी से उस स्थिति में नही ग्रा गये है। जब म्रार्य लोगो ने इस देश पर हमला किया **ग्रौर जब ग्रार्ययहां ग्रा कर बसे**; तो यहां **के** जो क्षेतीय लोग थे, जो यहां के पहले बाजिन्दे थे यानि स्रनार्य थे वे स्रपना गांव, घर-द्वार छोड कर जंगलों में भाग गये। उसके बाद सदियो तक म्रार्यो ने उनका मकाबला किया मौर उन को सब तरह से वर्वाद किया। उनके कई लोग जलाये गये, मारे गये ग्रौर तरह तरह से उन लोगो का हमारे देश में छल हुम्रा उन पर जुल्म स्रौर जबरदस्ती हुई। उस वक्त से वह लोग ग्राज तक जंगलों में रहते है और उधर ही जैसे हो वैसे ग्र9ना उदर-निर्वाह करते है।

मैं जिस प्रदेश में रहता हूं महाराष्ट्र में, वहां का-परिस्थित बतलाता ह वहा ऐसे लोग जो कि म्रादि वासी कहे जाते है उतमे फिस पारधी, धीवर भील गोंड, गवारी कौराक, कीली गारुड़ी इस तरह के बहुत से जमाग्रत के लोग है जो ग्राज भी पहाड़ों में रहते हैं श्रौर वहां ही उन को या तो शिकार कर के <del>ग्र</del>पना गुजारा करना *पड़ता है गा ज*ड़ी मुश्किल से मोटा ग्रनाज जो मिलता है उसको खा कर ग्राधा पेट रह कर गुजारा करते हैं। न उनके रहने के घर है भ्रौर न उनके कहीं गांव वसे हुये है भ्रौर जो भ्राज का नागरिकत्व, सिविलाइजेशन, कहते है उसका उन्हें कोई पता नही । स्राज भी उनकी यही हालत है । स्राज के जमाने में जो सुधरा हुम्रा जमाना जाना है कि सारी दनिया चन्द्रमा के ऊपर जाने की कोशिश कर रही है, तरह तरह के शोध हां रहे हैं, ऐसे आधुनिक जमाने में उन लोगो का इस तरह से जंगल में रखा जाना यह मानवता के लिये वड़ा कंलक है। ग्रतः जितना ग्रधिकाधिक हो सरकार को उनकी मदद करनी चाहिए स्रौर

उनको गांवों में बसा कर जो काम-धंधा उनको नही है वह देना चाहिए, जो खेती नहीं है वह सरकारी बंजर भूमि है ग्रांर मीलिंग के नीचे ग्राई हुई खेती है वह ग्रादिबासियों को देनी चाहिये। गांव में ला कर उनको अमाना चाहिये। घर बनाने. शिक्षा प्राप्त करने ग्रांर उच्चोग करने के लिये उनको सरकार की ग्रांर उच्चोग करने के लिये उनको सरकार की ग्रांर चाहिये. जितनी भी मदद हो सकती है वह देनी चाहिये ताकि ग्राजकल की दुनिया में वह लोग हमारे साथ चलने के काबिल वनें। इस तरह से हमें उनको ऊंचा उठाना चाहिये। ग्राज की प्रजातंत्र की सरकार का यह कर्तव्य है।

तो यह उनकी हालन मैने चन्द शब्दों में ग्रापक सामने रखी।

दूसरा प्रश्न ग्रस्पृश्य जातियों के बारे में है जो उनके मुधार के बारे में है। इसके साथ मै यह भी कहूगा कि उस प्राचीन इतिहास का यह दूसरा खण्ड है। जब ग्रनार्य नोग ग्रायों की णरण नही **ब्रा**ये, वैदिक धर्म को जिन लोगो ने स्वीकार नही किया था ग्रौर भागे भागे जंगलो मे घूमते थे उनमें से पहले जो श्रायों की गरण में श्राये उनको श्रायों ने ग्रपनी जाति के नीचे दुसरा स्थान दिया । ग्रागे समय समय पर जैसे जैसे स्नार्य लोग गरण मे म्राये वैसे वैसे उन्हें एक दूसरे के नीचे म्रपने वैदिक धर्म में स्थान देव र स्रायों ने वर्ण स्रौर जाति-भेद की नीव पर अपना वैदिक धर्म का महल खडा किया । लडते लडते अन्त में जो शरण आये, उनको ब्राछ्तो में डाल दिया , उनको गांव में बसाया तो जरूर गया लेकिन, गाव के बाहर उनको बसाया गया और जो कि सामान्य गांव का ब्यवहार होता है जैसे कि कुंए पर पानी भरना है, मन्दिर में जाना है या जितने भी सार्वजनिक स्थल होते है उसमें उन लोगों के प्रवेश को वीजन रखा, उनको ग्रछून माना गया ग्राँर यह हजारो साल में चला है, मालूम नहीं कितने हजार साल हो गये, जहां तक इतिहास उपलब्ध है तब में ग्राज तक ग्रछूतों को बलि राजा के वशज भाना जा रहा है। उनको गांव में दूर हटाया गया ग्रौर ग्रायों ने उनको ग्रछ्त माना । मालूम नहीं तीन हजार या श्रीर ज्यादा

माल हो गये, जब कि उन पर जोर जबरदस्ती चली ग्रौर उनको विद्या पढने सं मना कर दिया, बेद पढने से मना कर दिया। वेद का एक गब्द भी उनके कान में चला जाये तो मनुस्मृति मे कहा है कि तेल तपा कर उनके कानों में डाल देना चाहिये। मन्स्मृति पढकर श्राप देखिए तो पता चलेगा. णासन को ग्रौर सम्माननीय सदस्यों को कि ग्रछतों पर कैसे कैसे अत्याचार हुये। तो यहा से आयों ने म्रनार्यो पर जल्म जबर दस्ती की, छल किया ग्रीर उन पर जो ज्यादनी की उसका यह एक सबूत है कि प्राने जमाने में किस तरह के कानून अछूनों के लिए आयों ने बना दिये थे। ग्राज भी समानता का कानून तो हमने बना दिया है कि अछूत हमारे साथ होटल में वैठेंगें, मोटर में बस में हमारे साथ वैठेंगे, मार्वजनिक स्थानो पर हमारे साथ रहेंगे लेकिन बहुत जगह कानून की जगह है, पुस्तकों में ही वह छपा हम्रा है, समल में वह स्राज भी पूरे तौर मे नहीं श्राया है।

ग्राज भी गांवों में श्रष्ट्तो को ग्रष्ट्रत ही माना जाता है ग्रौर गावों के बाहर उनको रखा जाना है । इधर तो हम समाजवाद की बात करते है कि जीवन के सारे क्षेत्र में समानता श्राना चाहिये। लोक सभा वैठकर राज्य सभा में भाषणो से ऐसा मालूम होता है इस देश में कोई ग्रसमानता किसी क्षेत्र में नहीं होगी । ऐसा हम लोगो के भाषण सून कर विदेशी लोगों को ऐसा मालम होता होगा 🕦 ग्रंतर्वाधा ? जैसा श्रापका ग्रत्भव होगा । उ श्र<mark>न्भव करता हृ श्राज भी हमारे देश में ऊंचता</mark> नीचता की भावना भरी हुई है। बहुत से पढ़े लिखे लोग जो नेता माने जाते हैं उनमें से कई ऐसे है जो मार्वजनिक क्षेत्र में तो उनके साथ वैठकर रोटी ग्रौर खाना खा लेने है, लेकिन जब वह जाते है तो कहते हैं क्या करें, हम तो इस बात को मानते नहीं है छूत या ऋछूत लेकिन बुड्ढी है, हमारे बाप सनातनी हैं, वह नही मानते, इस तरह की ग्रड़चन है। ऐसा दूसारा रास्ता निकाल कर अपना ऐब छुपाते हैं। तो इस तरह

# श्री बदरीनाथ सीताराम जी पाटिल]

की म्रष्ठतों की सामाजिक हालत म्राज भी देश में है। शिक्षा के ही बारे में हम देखें। क्षिक्षा के जरिये स्नात्मज्ञान स्ना जाता है, शिक्षा के जरिये सिविलिजेशन ग्रा जाती है , जितने भी ग्राज तक ग्रनुसंधान ग्रौर शोध हुए हैं वह सारे विद्या के द्वारा हुए है, लेकिन विद्या के ही क्षेत्र में हम देखेंगे, तो हमें पता चलेगा कि उनमें मुश्किल से 1 या 2 प्रतिशत विद्या पढे हैं, इतने ज्यादा उनमें श्रनपढ है। ग्रभी जितनी सहितयत देने का सरकार ने निश्चय किया है वह भी उन विद्यार्थियों के पल्ले नही पड़ती श्रौर दूसरे लोग उसमें राम्ता निकाल कर फायदा उठा लेते है ।मै देख रहा हूं, उन विभागों में जो सरकार ने स्रछ्तों के स्रौर स्रादि-वासियों की मदद करने के लिये खोले है, वहां बहत पेसा खर्च करने के लिये रखा है लेकिन वह जो बडे बडे ऊंचे वर्ग के कर्मचारी है वह स्रधिकांश उनकी तनख्वाहो में लग जाता है , वास्तव में उन विद्यार्थियों के हाथ में तो बहत कम पैसा पड़ना है। इन सब बातों को सरकार को अच्छी तरह से देखना चाहिए ग्रौर जो ग्रछनों के लीडर है, या ग्रादिवासियों के नेता लोग है . उन लोगों को विश्वास में लेकर, उनकी राय से, उनकी सलाह से, उनके सधार का एक तरीका निकालना चाहिये, उनके लिये योजना बनानी चाहिये। जो सेकेटेरिएट में बैठे है, साहब लोग, आई० ए० एस० या आई० सी० सी० एस० वे ऐसी योजना निकालते है, जिसमें कर्मचारियों की तनख्वाह मे बहत बडा भाग समावेश हो जाता है, श्रौर निर्धारित लक्ष्य पूरा नहीं होता है। इन सारी बातों पर सरकार को विचार करना चाहिये । जैसा मैंने पहले बताया जिनके ऊपर ग्राज नहीं हजारों सालों से, जब, से आर्य इस देश में आए तब से, अत्याचार हो रहा है, जो बचारे यहां के क्षेत्रवादी क्षतीय थे, पूराने बाशिन्दे थे, हकदार थे, यहां के रईस थे, वे ग्राज जंगलों में घम रहे है, उनको ग्रादिमवासी कहा जाता है, देश दरअसल में पहले उनका था, आज न उनका यहां पर घर है , न कोई गांव है, न उनका कोई ठिकाना है। यह तो उनका हाल है।

उनकी शिक्षा का ग्रभी कोई पता नहीं है। मैं नहीं समझता ग्रादिवासियों में सौ में एक ग्रादमी भी मश्किल से ऐसा पढ़ा लिखा मिलेगा। यह तो श्रादिवामियों का हाल है। ग्रम्प्रयों का हाल मैंने बताया है कि बड़ी मुश्किल से एक या दो लोग सैकडा पीछे पढे लिखे उनमें मिलेंगे। तो उनकी शिक्षा श्रीर उद्योग का पूरा बंदोबस्त स्राज के जमाने में होना चाहिए, उसके लिये सरकार को काफी धन रखना चाहिये। फिर से मैं यह कहंगा कि उनकी शिक्षा श्रौर माली सुधार की जो योजनाएं हैं उन योजनाम्रों को उनके नेताम्रों की सलाह से बनाना चाहिये। सरकार को इस तरफ विशेष ध्यान देना चाहिये ।

तीसरी बात मैं यह कहंगा कि स्रादिवासी स्रौर **प्राक्**तों के साथ माथ जिनकी माली हालत खराब है, गिरी है, तथापि वह ग्रछ्त नहीं है उन की उन्नति के लिये भी शासकीय मदद की भारी श्रावश्यकता है मै श्रापको उदाहरण प्रस्तत करूगा कि उत्तर भारत के देहातों में करमी या जाट जमातें है, जो ग्रति पश्चिम करती हैं, उसी तरह दक्षिण में कई जातियां है जैसे कनवी, माली, धनगर, तेली, मुदलियार रेड्डी इत्यादि लोग जो हमारे देण में उत्पादन बढ़ाते हैं खेती का उद्योग करते है लेकिन वे स्वथम गरीब है । उन लोगों के घरो में खाने को नही है। इस तरह के जो छोटे किसान और मजदूर हैं देहातो में रहते हैं, ये लोग अदर ''बैकवर्ड कम्यनिटी'' कैटिगरी के अन्दर आ जाते हैं। जैसा मैंने अभी बतलाया कि इस तरह के जो लोग हैं वे कुमीं, जाट, तेली श्रादि है। ये लोग न तो ऊंची जाति में ही श्राते हैं ग्रौर न ही नीची जानि के लोगों में ही ग्राते है। उनकी माली हालत खराब है श्रौर उनके विद्यार्थियों की भी हालत ठीक नही है।

उपाध्यक्ष महोदय, ग्राप जानते है कि हमारा देश देहातो में वटा हुया है ग्रौर वहां पर चौथी वर्ग तक ही शिक्षा का प्रबन्ध रहता है ग्रौर कही कही मानवी तक शिक्षा का प्रवन्ध है । स्रगर उन्हें हाई म्कूल की शिक्षा लेनी होती है तो उन्हें पैदल तीन चार मील तक जाना पडना है थ्रौर कालेज

की शिक्षा के लिये दर के शहरों में। उनके मां वापों के पास इतना पैसा नहीं होता है कि वे उन्हें के कालेज या हाई स्कटा की शिक्षा बोर्डिगो में रख कर दे सके क्योंकि ग्रायिक क्षेत्र मे वे वैकवर्ड लोग है। इसलिए मेरा सरकार से यह निवेदन है कि जिस तरह से हरिजन ग्रांर ग्रादि-वासियों के लड़कों को सविधा दी गई है उसी तरह से देहातो में जो मजदूर और गरीब किसान के लड़के है उन्हें सरकार हारा पहने के लिए स्कालर-शिप देनी चाहिये ताकि वे उच्च शिक्षा प्राप्त कर सकें। इसलिए सरकार कायह तय कर लेवा चाहिए कि इस नरह के जो लड़के हैं उनकी सहाएता की जानी चाहिये। मं यहा पर यह नतलाना चाहता हूं कि महाराष्ट्र में इस तरह के जो लोग है, जिनकी स्नामदनी 1400 में कम है, उनके लड़को की सम्पूर्ण फीस साफ करदी है। लेकिन मैं यह निवेदन करना चाहता ? कि केवल फीस माफ कर देने से काम चलने व ला नहीं है, उनके लड़कों को स्कालरशिप भी दिल जाना चाहिये ताकि वे शहरों में जाकर पढ़ सकें और इस तरह से खाने पीने, कपडे और इसरी चीजों में उनके लडको का जो खर्च होता है उसमे उन्हें गहायता मिल मके। जिस तरह से सरकार आदिवासियों ग्रौर ग्रख्नों की मदद गर रही है उसी तरह जो ग्रदर वैशवर्ड वर्ग है आकी मदद भी की जानी चाहिए। अगर सरकार स तरह की मदद करेगी तो इस वर्ग के विद्यार्थी समाज के दूसरे वर्ग के ममान ही तरक्की कर सक्तेंगे । ग्रगर इस तरह का सरकार का दुष्टिकोण रहा तो ये तीनो वर्गी के श्रमजीवी लोग भी देश की उन्नति में भागीदार बनेंगे और इसकी वजह से देण तेजी से और उन्नति कर मकेगा तथा हमारा देण दनिया के साथ चल सकेगा ।

इतना कहकर मै भ्रपरा जगह लेता हू ।

SHRI N G. GORAY (Maharashtra): Mr. Deputy Chairman, Sir, what we are discussing today is the progress and development of those croses of untouchables, the Scheduled Caste and the Scheduled Tribes. Sir, either we treat this as a hardy annual or we treat this as an effort, a sincere effort, at searching our own hearts.

Sir, if the test of our sincerity is the hours we have spent in discussing these three reports, then we could say we are sincere since we have spent 22 hours in the Lok Sabha and about 10 to 12 hours we are going to spend in this House. But, Sir, I think that it will be a great mistake if sincerity of our efforts is tested on the basis of the hours that we spend in such discussions.

Str, only in today's morning papers you might have read that on the 14th of this month, which day we celebrate in the name of Pandit Jawaharlal Nehru, the Harijans of Delhi are going to take out a nacked morcha of the Harijan children in order to impress upon us the fate and the destitute conditions in which the children of the Harijans live; they do not have even enough clothes to wear.

Sir, I would like to point out here that this is a question that really relates to one-fitth of our population. The Scheduled Castes are nearly seven crores and the Scheduled Tribes are about four crores. Eleven crores of our own kith and kin and two of our tallest men. Mahatma Gandhi and Dr. Ambedkar had toiled all their life with all their energy to improve the lot of these unfortunate people. And 28 years after Swaraj we are still discussing how to remove the gap that exists between the touchables, and the untouchable. I think there could not be a more eloquent condemnation of the society in which we are living today.

Sir, I was surprised to find that in this report submitted to us by the Elaya Perunal Committee on the very first page they have analysed the situation and they have given in very concrete words the entire problem as it exists today. I may be permitted to read from that report. In paragraph 1 they say:

". . . The real solution or the only question of supreme importance to be considered is to devise how to bring about the necessary retorm of the Hindu social order. There must be a deliberate plan of action to be carried out through social engineering."

And later on they add:

"The most crucial question of social reorganisation is to break the hold of the institution of caste system. This can be done by deliberately creating new lovaltics across caste lines, new status systems and power structures that are not based or dependent on caste. In fact, here is the true test of a national leadership."

[Shri N. G. Gorav]

Sir, what has happened is that we have not enough time even to discuss these reports every year. After a lapse of three years we are spending a little time over them and most probably for the next three years there will be no discussion at all. In the meanwhile the situation will deteriorate still further. I admit that all the State Governments and the Central Government have arranged for scholarships provided for the uplift of the Hatijans and the Scheduled Tribes.

But in this very Report, it has been pointed out that whereas a State decides to spend Rs. 10 lakhs or Rs. 15 lakhs, the actual expenditure is Rs. 3 lakhs or Rs. 5 lakhs.

SHRI K. S. CHAVDA (Gujarat): And even that is spent for other people.

SHRI N. G. GORAY: One can point in a out instances after instances. Even State like Maharashtia which is considered to be a very efficient State, a progressive State, you will find that whereas they had provided Rs. 10 lakhs or Rs. 15 lakhs, the expenditure has not been more than Rs. 3 lakhs or Rs. 5 lakhs. Then there is the question of implementation of the various schemes. I would like to point out that the entire administrative machinery is so callous that they really do not feel anything for these people. It is only a sort of formal implementation. There is not that yearning desire and, therefore, you will find that the Scheduled Castes people and the tribal people are suffering from an acute sense of frustration and I won't be surprised if these will be the pockets where the most extreme form of revolt or protest or dissent would soon develop. You look to entire Adivasi area extending right i West Bengal to the borders of Gujarat, the State where Mahatma Gandhi lived, worked and preached his doctrine. You will find that across the Vindhyas, across the Satpuras, throughout the length and breadth of the land, the Adivasis continue to be where they were for centuries. A few might have prospered. A few might have found their place here in Parliament or in the legislatures. But the common Adivasi or the common Harijan does not feel in any way involved with the Plans or the various schemes that we are discussing here. He thinks that he is always left out.

Sir, very recently I had an occasion to attend a youth camp where a lot of Harijan boys had come. Talking frankly to me, they said, "The concessions that are given to us by the Government are resented by the caste people. They say that we have become the sons-in-law of the Government. When after finishing our college course we go back to the village, the treatment

that we get is the same as in the old times." The young harijans has the advantage of education. His sense of justice is sharpened and because his sense of justice is sharpened and he finds that in the village he is treated just as his forefathers were, he thinks of nothing else-except rising in revolt against the society. He may not actually join the ranks of the revolutionaries. But make no mistake, the Harijans and the Adivasis have sympathy for the extremist form of violence that is taking place in the country. They think that there is nothing else that will awaken the conscience of the people. This, I think, is a very dangerous situation. Therefore, the question is not how long we debate this issue. The question is what commitments we are ready to make. Are we ready to fix certain targets? Are we ready

Let us start with the most simple thing—water for the Harijans. Sir, you will be surprised to know—well, you may not be surprised because you come from the State from which I come—that in a recent survey we found that in villages round about Poona which is considered to be one of the most important cultural centres of Maharashtra, even to-day the Harijans are not allowed to fetch water from the wells used by higher caste people.

And the situation is the same throughout the country. On the door of the hotel a placard, a notice, is there that under section so and so, under the orders of the Magistrate, this hotel is open to all the people irrespective of their caste, sex, etc. etc. and in the next corner is kept a broken cup with a broken saucer. For whom is it? It is for the Harijan. The Harijan knows that it is meant for him and everybody knows it. Everybody who patronises or goes to that hotel knows that it is meant for the Harijan. When the Harijan goes there he has to take his tea in that broken cup. He has to sit outside the hotel and drink his tea. In my own State there are villages where if the teacher is a Harijan, he has to sit outside the school and teach the students who are inside if the school happens to be in a temple. And there are many such schools in temples because there are no separate buildings for the schools. This is the state of affairs. Therefore, I would like to say, let us concentrate on some problem and what the problem is has been defined many times. We are aware of the problem. We know where the shoe is pinching. We also know how hard it is pinching. All that this House and the Lok Sabha and the Government, whether at the Central level or at the State level, have to do is to fix certain targets and try to see that the measures are carried out and imple-mented in full. Why cannot we, as I

suggested, start with wells? Let us take three or four States, say, Maharashtra or Rajasthan or Gujarat, and see that within the next one or two years all these wells start with wells? Let us take are thrown open to Harijans not only formally but in actual practice. We should see to it that so many Harijan boys or girls are admitted to the medical colleges or to the other faculties. Always it is said that they do not come up to the level. Yes, very naturall. But how can they compete with my son or the son of somebody else sitting here who has all the background of edication, who has all the background of culture? If my son does not study at home, either I or my wife or his sister or his brotter will ask him why he is not studying. I he has got some diffi-culty he will get our help. But this sort of atmosphere does not obtain in the house of a boy who belongs to the Harijan or to the Adivasi community. Therefore, arrangements for pecial instruction will have to be made. Sir, you are sitting here. We had Dr. Ambedkar who was the tallest of our intelligentsia. If we could produce such people, why should we not believe that all these Harijans are capable of rising to that level provided they are given a chance? Therefore, the main responsibility on the Government is to provide them with a chance. Give them the necessary coaching, Make it possible for them to rise to the highest level. There are very few collectors; there are very few IAS officers, there are very few army officers from these castes. Everytime it is said that the right type of material is not said that the right type of match is said available. Why should we not try to see to it that these young boys, these promising boys, are recruited and that every effort is made to provide them with all facilities? Let us t y to reach an objective of, say, 500 young Harijan and Adivasi boys who would be trained during the next two years. The Centre and the States spend as much as is necessary and then ask those boys to appear for the competitive examinations. I would suggest another thing. There are collectors. Let us try to develop some young Harijans as their understudies. Let a Harijan sit with a collector and see how the collector works. Let him sit with a judge, let there be a chair next to that of a judge for him. Let him see how it is done, how justice is dispensed, how administration is carried out. That way you will have to take very drastic and sincere steps and that way alone these problems can be tackled.

About the landless people, it is not necessary to say more. This problem has again and again been emphasized and it is very necessary to see that the Harijans are rehabilitated so far as rural areas are concerned. It has been admitted by everybody that the percentage of landless among the Harijans is the highest. But I was sur-

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prised that in the recent AICC session at Patna no less a person than Shri Jagjivan Ram expressed his happiness that the bhoomi andolan satyagraha has died its own death. For whom was this land agitation or bhooms andolan conducted? will find that in this land satyagraha launched by the CPI, the SSP and the PSP, hundreds of Harijans had taken part. The Republican Party of India has already announced that they are going to have a country-wide satyagraha for land distribution. Why are they resorting to these methods? I know that Dr. Ambedkar was of the opinion that after independence and after we take to parliamentary methods, there is no room for satvagraha, there is no need for satyagraha and the protest should only be confined to the Parliament and State legislature. But after 23 years, even the Republican Party of India had to say this that they shall resort to land satyagraha. Why? Because, we are not being sincere in implementing the programme, of land distribution. In the Thana district near the City of Bombay there have been thousands of instances where the Government order that the surplus or fallow land be given to the landless was carried out in this way that the grocers in the city, or a saloon keeper or a hotel keeper and others were given land on the ground that they were landless. Are these really landless people? Instead of giving the land to the landless Adivasis and Harijans, the Mamledar gave the land to these shop-keepers in the city. Then we had to pressurisc the Government and the Mamledar had to take back those lands and then redistribute them to the Adivasis. Why has this happened? These people who belong to the upper classes have no sympathy for the downtrodden. Thus the lower castes get tired and disillusioned about the parliamentary methods and they begin to talk of bloody revolution and all that. In the district of Thana, probably the CPM have their biggest recruiting ground and most probably they would like to go the Naxalite way. Therefore, I am trying to impress upon the Government the need to implement at least the ceiling programme. But we find that all the Chief Ministers, whether they belong to the Congress (R) or Congress (O) or the Swatantra Party have said that there is no need for the ceiling. They say: "We have already distributed the surplus land" This is in spite of the Prime Minister's insistence that this is one of the crucial problems and surplus land should be distributed. The Chief Ministers had the courage to say to the face of the Prime Minister that there was no need for any such thing.

We have become so rigid in our attitude. Whenever the upper class talks of the Harijans and Adivasis, it is more as a formality than as conviction.

[Shri N. G. Goray] 3 P.M.

Therefore I am saying that unless the Government of the Minister who is in charge of this lays down certain targets which will have to be fulfilled during this year, next year and the next five years, I think we'shall be where we are. Every year the same sort of report will be there, and the same sort of discussion will take place. Permit me to refer to one of the reports that was given to us when the National Integration Council met recently.

In this report they have referred to the Flava Perumal Committee recommendations which were:

"Increase in the rates of scholarships—both at pre-matric and post-matric levels.

The income limit of parents for award of scholarships should be raised to at least Rs. 1900 per month.

Special coaching and aptitude tests should be started to find out the talents of Scheduled Caste students.

A few special schools/colleges should be started by the Ministry of Education on the pattern of Central Schools where 60 per cent of the seats should be reserved for the Scheduled Castes.

The number of overseas scholarships for Scheduled Caste students should be increased from 4 to 15 per year.

Increased hostel facilities should be made available for Scheduled Caste students."

A very eloquent comment follows. The comment of the Home Ministry is:

"These recommendations have been considered. They mean a great increase in expenditure and it will not be possible to meet it out of the existing resources."

There the matter rests. On the one hand I am quite sure that if anybody from the Home Ministry were present here, he would wax more eloquent than myself and say these things must be done for the Scheduled Castes, that they are the most downtrodden in our society, that they are the underdogs and they must be given all facilities. Having said that, when you come to the concrete implications of the very modest recommendations of the Perumal Committee, you will find that a very small note is added saving it is not possible to meet it out of the present resources. That seals the fate of these people for the next 2 or 3 years. This is the cruel paradox. On the one hand we are overflowing with sympathy and whenever there is a Gandhi Javanti, we shall be saying they are our brothers

and sisters and we must do this and that. As soon as the Gandhi Jayanti is over, for the rest of the year, for 364 days, we shall forget them and again start weeping over then fate when Gandhi Jayanti comes round next year. Therefore I am urging on the Minister, who at least is a young and energetic person so far as I can see . . .

SHRI A. D. MANI (Madhya Pradesh): You mean the Minister of State?

SHRI N. G. GORAY: I am quite sure that he is as enthusiastic about it and as sincere as we are. So I would say that for God's sake, do not talk in general terms. Fix some targets, fix certain regions. Do not think of the whole country because it is too big a country to cover in one step. Therefore, fix targets, fix areas and create the necessary adequate machinery for implementation of whatever programme you chalk out. If you do this in one or two States, then you will see the whole picture changing because the Harijans and the Adivasis in the rest of the country will have the satisfaction or confidence that we mean business. Here I would like to point out that it is not the party in power I hold gudty. All of us are guilty of saying or promising something to the Harijans or Advasis and doing nothing about it. What is promised to the ears is broken to the heart, as Gandhiji had once said. What is of paramount importance here is to fix a certain target, to demarcate the areas or regions in which we shall carry out the programme and to implement it in all sincerity. In Punjab, a very pros-perous State where the green revolution has broken out, you find stories like this that the wages to the Harijans in the field or to the farm labourers, are half of the wages given to the others. Why should a discrimination of this kind take place? It is because the State Government does not care to go into the problem. So I would like that there should be a cell in the Centre which will, whenever such things happen, when attocities take place, rush to the spot and investigate the whole thing and take the necessary measures immediately. It the State Government is not willing, let us expose the State Government, whether it belongs to the ruling party or any other party. If the political parties are not cooperating in this, let us expose the political party also. You must expose the political party also. You must have read a few months back that Guru Golwalkerji had come out with a big scheme.

He had said that he had a very simple remedy by which untouchables could be turned into touchables. I have not heard anything about it afterwards.

SHRI K. S. CHAVDA: Sir, if a Harijan is made a Sankaracharya . . .

SHRI N. G. GORAY: I have not heard about it, but most probably it will come when the elections come just as the cow comes during the elections. Then we see the weeping cow, shedding tears,

Briefly, what I cant to impress upon this House, especially on the Government, is that we must have a proper target and adequate machinery. We must demarkate the regions in which we want to implement and from year to year we must see to it that the programme is implemented in full. Thank yeu.

SHRI CHITTA BASU (West Bengal); Sir, we have been discussing the Report of the Scheduled Castes and Scheduled Tribes Commissioner for three years. It would be my endeavour, without going into the details, to draw the attention of this House and my countrymen at large to the fact that the problem of the Scheduled Castes and Scheduled Tribes cannot be viewed in isolation from the major national problems of our country. By the term "major national problem" I'do not mean that this particular problen can wait or can brook delay till we have solved certain other very important national problems facing us. When I say it is a national problem, I mean it is the primary problem before the nation. Unless this primary task which this Government and the whole country are seized of is implemented, no other issues can be called much more important than this one. I think that even during the national freedom inovement of our country, the question of uplift of this downtrodden segment of our population was getting the uppermost place. It is because of the provisions that are enshrined in Article 46 of our Constitu ion that certain special measures have to be taken for the develop-ment and uplift of the Scheduled Castes and Scheduled Tribes who unfortunately constitute the most downtrodden segment of our population. Unfortunately we have inherited a society which is caste-ridden in which a very wide population of our countrymen has been victim of the social disabilities, backwardness-economic, cultural and social. My complaint is that the constitutional provision which has been enshrined has not been honoured in spirit and in letter. Rather, my complaint is that the constitutional provision has been honoured more in violation than in imple-

Sir, I would like to draw your attention to the particular constitutional provision, article 46, which pays:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall prote t them from social injustice and all forms of exploitation."

Now, let me first take up the question of the special care for the promotion of educational and economic interests. Sir, I have chosen to take the 1961 census as the base for the measurement of the problem with which we are faced. I shall not quote with which we are faced. I shall not quote many figures though I possess a lot of them. The educational level achieved by the Scheduled Castes and Scheduled Tribes according to the 1961 census is a very cloquent indictment of the performance of the Government of India. Here I find that the number of Scheduled Castes and Scheduled Tribes who have attained the level of matriculation and the equivalent of of matriculation and the equivalent of technical diplomas and non-technical, diplomas, technical degrees and non-technical degrees, is very insignificant. I do not want to waste the time of the House by quoting the figures because these figures are available in the Census Report but my complaint is that even after the publication of this Report there has not been much improvement and there has not been done anything with which we can be satisfied. Therefore, Sir, this particular constitu-tional provision that special care has to be taken for the educational and economic taken for the educational and economic interest of the Scheduled Castes and Scheduled Tribes has been observed more in violation than in implementation. If you take up the question of economic interest it is said that there is reservation in the matter of employment but I want to explode this myth.

SHRI K. S. CHAVDA: There is no reservation in the State of Bengal in Class I service. All over India there is reservation but not in Bengal.

SHRI CHITTA BASU: I am coming. I am not holding any brief for any Government. I will be more aggressive to attack them than you can be.

As far as the employment is concerned there is reservation of 12.5 per cent in recruitments by the UPSC for the Scheduled Castes and 5 per cent for the Scheduled Tribes. I have got figures to show that on 1st January, 1962 of the 20 lakhs of people employed in the Central Government 2.9 lakhs belonged to the Scheduled Castes and 0.4 lakhs to the Scheduled Castes and 0.4 lakhs to the Scheduled Tribes. The former constituted 13.7 per cent and the latter 1.9 per cent and the two together made a total of 15.6 as against the reservation of 17.5. Now the Government will come and say that they have already achieved to the extent of 15.6 per cent.

SHRI G. A. APPAN (Tamil Nadu): That includes all, scavengers . . .

SHRI K. S. CHAVDA: It includes sweepers also.

(Interruptions).

SHRI CHITTA BASU: I am coming. Here lies the snag. You please listen to what I say. This is how they are being cheated. This is how they are being exploited. So this myth of reservation tor employment has to be exploded. In that figure I have found that Class I is only 1.3 per cent; class II is only 2.8 per cent of the total employment.

SHRI K. S. CHAVDA: There is none in the State of Kerala in class I service, not a single Scheduled Caste member, not a single Scheduled Tribe member.

SHRI CHITTA BASU: Let me explain the position. In clause III it is only 7.75 per cent. In class IV including sweepers at is 17 per cent and that is because no other community people were available for working in this job which the caste Hindus would not do. So this is how special care has been taken by the Government of India as per the constitutional direction.

Therefore, I again come to my accusation that the constitutional provision has been more honoured in its violation than in its observance. I quite concede that many of the State Governments, including mine, do not provide adequate scope for the employment of the Scheduled Castes and Scheduled Tribes. The Government, it appears to me, irrespective of the parties which run the Government—if I am allowed to use a strong word—is prejudiced against certain classes, namely the Scheduled Castes and Scheduled Tribes. Again, the very question is raised, the non-availability of adequately qualified candidates for recruitment. I only quote one figure and that figure I quote from the presidential address given by Prof. V. K. R. V. Rao, Member, Planning Commission, at the Seminar of Employment of Scheduled Castes and Scheduled Tribes.

He says: "Reserved vacancies cancelled on account of non-availability:

		Per cent		
Professional, Toworkers	echn	ical and rel		11.0
Clerical, sales	and	related wor	kers	33.1
Craftsmen and		roduction 	pro-	28.6
Workers in T Communicati	ran ion	sport and	in 	9.6
Others		•••		14.7"

Thus you will find that a large number of Scheduled Castes, even where very nuch skill is not needed, have not been recruited and they very much talk about that

this disqualification has been the only reason for not providing adequate employment to the Scheduled Castes and Scheduled Tribes. Therefore, I again come to my accusation that the Scheduled Castes and Scheduled Tribes have been denied the particular right that the Constitution of our country provides for them.

Then I come to the question that they should be protected from social injustice and exploitation. There are still social disabilities under which the Scheduled Castes and Scheduled Tribes have to suffer. I have got reports, but I do not like to quote them. I know it about many States, even as our hon, colleague, Mr. Goray has pointed out about his own State. I know about Rajasthan. I know about Punjab. I know about Punjab. I know about Punjab. I know about Punjab. about Bihar. I know about UP and other States also. Even the Scheduled Castes and Scheduled Tribes are not allowed to draw water from the wells which are owned not by a particular community but which are owned by the Government in the that the wells have been dug up and constructed at the cost of the public exchequer. I know of instances where the Scheduled Castes and Scheduled Tribes are not allowed to enter the precincts of temples. He has also given you instances in a city like Poona and in a city like Bombay where the hotels are not open to all classes, particularly the Scheduled Castes. These are the social disabilities from which the Scheduled Castes and Scheduled Tribes are suffering. The Constitution enjoins on the Government to see that they are protected from social injustices and they are to be pro-tected from economic exploitation. These are the social disabilities, but I emphasise more on the economic exploitation. As you know, as many of the Members have pointed out, the majority of the Scheduled Castes and Scheduled Tribes have got the problem of rural orientation. I have got figures to show that eighty or ninety per cent of them are connected with the rural life. Rural life automatically links them up with the agrarian problem, but what have we witnessed during this period?

The oppression is on two grounds. First of all if the Scheduled Castes and Scheduled Tribes have got any grievances, the authorities in power remain always indifferent to them. Any complaint lodged with any police station is not properly attended to because the *Thanedar*, the police officer belong to the higher caste, and because of that they do not even entertain the complaints made by the Scheduled Castes and Scheduled Tribes against certain persons who might have committed a criminal offence against any of them. This is first of all a case of indifference on the part of persons in authority. On the other side there are daily instances of connivance and collusion between persons in authority and persons who commit crimes on the Schedul-

ed Castes and Scheduled Tribes. If there is a land movement, if there is a question of redistribution of land and if the Scheduled Caste and Scheduled Tribe people are involved in the movement, oppression and a reign of terror are let loose. There is no protection against them. There is no protection against economic exploitation which has been conduited for years and generations together, and yet the Constitution of our country en brines that the Government, the State will protect them against economic exploi ation. Sir, 1 refer to the question of alienation of land in many parts of the country of the Scheduled Castes and Scheduled Tribes, whose lands cannot be parted with unless certain orders and certain procedures are followed. I know in the district of Hazaribagh in Ranchi the "Statesman" once wrote that many of the bungalows of Rinchi town would have to be demolished if the law of the land particularly about he protection of land for the Adivasis was to be given effect to, be-cause those Adivasis had been deprived of their land, those Adivasis had been cheated of their land and persons in authority, persons with big money power, persons with big purses who have been there in the hilly areas purchased the land by a fraudulent method, and the Government was not available there to protect the economic in-terests of the Adivasis, the Scheduled Tribes, although I would remind you that the Constitution says that the State is to provide protection against their exploita-

Sir, therefore, vast quantities of land have been alienated in a fraudulent manner from the Scheduled Tribes. The Government remained and still persists in remaining a passive spectator. As a matter of fact a great sense of revolt is brewing and in a particular meeting of the National Integration Council it was discussed that if you speak really about national integration, you cannot build up the edifice of integration at the cost of the sufferings, at the cost of the social disabilities, at the cost of the economic exploitation of the most downtrodden section of our population, who constitute about 1/20th part of our population. We cannot recognize India without this 1/20th part of our population.

#### SHRI K. S. CHAVDA: One-fifth.

SHRI CHITTA BASU: Yes, 1/5th. If we have got to speak in terms of a nation, we cannot speak in terms of a nation alienating one-fifth of our population. Therefore, when I started my speech, I reminded you that it is to be yewed from a national point of view, national point of view, national point of view in the sense that unless we can bring about speedy improvement of this downtrodden segment of our population it is the nation which suffers.

It is not only that the particular community which suffers; their backwardness bars our strides towards progress. Therefore the Government should not remain satisfied merely with making certain observations in season and out of season that many things have been done in the matter of the uplift of the Scheduled Castes and the Scheduled Tribes. As my friend has rightly pointed out, many State Governments cannot even manage to spend the money allotted for the development and uplift of the Scheduled Castes. West Bengal is an example also. That has to be borne in mind.

I want to make certain specific suggestions particularly with regard to the torture to which these Scheduled Caste people are being subjected to. A large number of Scheduled Caste men, women and children have been killed or butchered. In this matter my suggestion is that the Government should make an open declaration that the district collector, the district officer, would be held responsible if such occurrences ever take place within the jurisdiction of his administration. If such a savage thing takes place in a particular district, it is the district official who should be held responsible. He should be subject to suspension or other penalty and then and then alone can they find some sort of relief.

My second suggestion is that in the matter of the implementation of the Anti-Untouchability Act, immediately the Government should issue an order that in temples or schools or in the matter of wells which have been constructed with the financial assistance of the Government, any violation of the Act would be deemed to be a criminal offence, and appropriate steps should be taken against those who violate it.

Again, there should be a cell in the Home Ministry at the Union level and also at the State level and at the district level to come to the rescue of the Scheduled Castes when such atrocities take place so that they may rush forward to provide them with protection, in the face of such atrocities likely to be committed upon a section of them.

In this way, by enlightened public opinion, by informed discussion and by sincere efforts at the administrative level, this problem should be tackled, and unless these things are done, you will have to face not only the mild revolt taking place here and there but a revolt which will rock the nation for which you will be held responsible, and no amount of theorising about establishing socialism in this country and about parliamentary democracy is going to save you from that catastrophe.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

श्री कल्याण चन्द (उत्तर प्रदेश): माननीय उप सभाध्यक्ष महोदय, मै एक नया सदस्य हं। बड़े सौभाग्य की बात है कि स्नाज यहां पर हरिजनो भीर पिछड़ी जातियों के संबंध में बहस हो रही है। मबसे पहले मझे यह निवेदन करना है कि पिछले तीन रोज से हरिजनों के संबंध में बहस हो रही है. लेकिन माननीय विरोधी दल के नेता श्री मिश्रा जी हैं. जो अपने दल बल को लेकर माथ में बैठते है, बड़े ग्रादिमयों के संबंध में बड़ी जारों से ग्रावाज उठाते है , लेकिन दर्भाग्य से मान्यवर, जब हरि-जनों की समस्या, जो देश की एक बड़ी समस्या है. जमके संबंध में उनकी ग्रोर से कोई ग्रावाज उठती नजर नहीं ग्राई। ग्राज तीन रोज में मैं देख रहा हं; वे सामने की वैचे खाली पड़ी रहती हैं: क्योकि वे लोग तो पंजीपतियां का साथ देने वाले है, हरिजनों का साथ देने वाले नही हैं। (Interruptions) मान्यवर, दूसरी बात मुझे माननीय वर्मा जी के संबंध में कहनी है। (Interruptions) वर्मा जी ने ग्रपनी स्पीच में (Interruptions) मैनया मेम्बर हं इसलिए मुझे डिस्टर्ब न कीजिये। जब मै प्राना हो जाऊगा तो फिर ग्रापकी वातों का जवाब दगा । तो, मान्यवर, खेद होता है माननीय वर्मा जी की बात पर जो उन्होंने कल ग्रपने भाषण में कही । उन्होंने कहा कि प्राइम मिनिस्टर समाज-वाद का झगड़ा डाले हुए है, वाद कहते है झगडे को, समाज तो जानते ही है, समाज में झगडा डाल रही है। मुझे मालूम होता है कि माननीय वर्मा जी ऋपनी पार्टी के बारे में कह रहे थे। हमारे एक साथी उनके बीच जाकर बैठे श्रीर गोल हो गए, जीरो । मै समझता हं कि झगड़ा करने की उनकी म्रादत है, केवल कहने की म्रादत है, इसलिए उन्होने यह बात देश की प्राइम मिनिस्टर को लेकर समाजवाद के बारे में कही। वे गलत ढंग से समाजवाद का मतलब समझते है, उनकी समझ में समाजवाद का मतलव है झगड़ा पैदा करना ।

बडे भ्राण्चर्य के साथ कहना पडता है कि परी के पंकराचार्य ने छम्राछत के बारे में कहा कि वह हिन्द धर्म का ग्रंग है। जनसंघ हिन्द धर्म का बडा नारा देता है. मसलमानों का भारतीयकरण करने की बात कहता है, लेकिन 16 करोड़ हरिजन जो इस हिन्दरतान में रहते है, जिनके लिए एक धार्मिक नेता होने के कारण उन्होंने कहा कि छग्राछन धर्म का ग्रंग है, यह बड़े शर्म ग्रौर लज्जां की बात है कि ये सब नेता सनते रहे, कोई कदम ऐसा नही उठाया, जिसमे सन्तोष होता कि वास्तव में यह संस्था भी हरिजनों के लिए कछ करती है। मै इस बारे में ज्यादा न कह कर इतना ही कहना चाहगा कि भ्राज जो हमारे सदन में छम्राछत का प्रश्न उपस्थित है और मारे लोग केवल कांग्रेस को ही निशाना बनाते है, क्योंकि सेन्टर में हमारी सरकार है तो मैं यह कहना चाहंगा कि छग्नाछत कोई ऐसी चीज नहीं है कि उसे सरकार ही मिटा सकती है। अगर केवल सरकार मिटा सकती है तो मैं ग्रपने मित्रों से पूछता चाहुंगा कि जिन प्रान्तों में वे बरसरे-इक्तदार रहे, जहां उन्होंने श्र<sup>4</sup>नी सरकार बनाई वहां उन्होंने स**र**कार के माध्यम से कौनसे कदम उठाए जिनसे हरिजनों की स्थिति में परिवर्तन स्राया हो या छ्स्राछूत कम हई हो, 22-23 वर्ष का जिक्न किया जा रहा है। भ्राज तो कांग्रेस ही ऐसी जमात है, जिसने इन 22-23 वर्षों में ऐसा काम किया कि शहरो में छुत्राछत नही है, कांग्रेस कार्यकर्ता ग्रौर विष्ठ नेता मेहतरों के मोहल्लों में जाते है ग्रौर हनारे विरोधी दल के नेता केवल लम्बी चौडी तकरीर झाडा करते है। माननीय वर्मा जी ने एक बात कही । उन्होंने कहा कि केवल बोट के लिए सारी बात कही जाती है. समाजवाद का नारा किया जाता है। मै पछना हं बोट क्या केवल कांग्रेस को मिलते हैं, स्रापको नहीं मिल सकते? ग्राप भी वैसा ही काम कीजिए, वे वोट ग्रापको भी मिल सकते हैं। स्राप पर हरिजनों ने विश्वास किया था, लेकिन जब उत्तर प्रदेश में श्रापकी सरकार थी, मै एम०एल०सी०था ऋौर माननीय वर्मा जो उसके मंत्री थे. जब संविदा सरकार बनी तो कुएं के अनुदान, शिक्षा में जो छातवृत्ति मिलती

श्री और इंडस्ट्री ग्रान्ट मिलती श्री इनसे पूछ लीजिए, गवर्नमेंट में भे के मेन्ट रेंक के मिनिस्टर थे— सारा ग्रान्ट काट निया गया, तभी से हरिजनों को यह विश्वास हो गरा

श्री मान सिह तर्मा (उत्तर प्रदेश): गलत कह रहे है, कुछ जानते नहीं है, नए श्राए है श्रभी।

श्री कल्याण चन्दः हम उत्तर प्रदेश की बात कह रहे हैं जहा अप थे, वगैर सदस्य बने ग्राप मंत्री बना दिए गर फिर वहा से यहां भेज दिए गए, ग्रापकी पार्ट ने ग्रापका साथ दिया ग्रपने दिल पर हाथ रख कर देखिए।

श्री मान सिंह वर्मा: ग्राप मेरी परवाह न कीजिए, ग्रपनी प<sup>्</sup>वाह कीजिए।

श्री कल्याण चन्दः यह छ्य्राछूत का जो प्रश्न है, वह केवल एक पार्टी, एक जमात का प्रश्न नहीं है, सारे देश ः लोगों को उसे उठाना पड़ेगा । यह एक प्राचीन करक है इस कलंक को कांग्रेमी या खास लोगो पर डालना माननीय विरोधी दल के नेता को शोभा नहीं देता। यह ऐसा प्रश्न है जिसके लिए मारे देश के लोगो को प्रयास करना पडेगा। मझे खेट के साथ कहना पडता है कि जनसंघ ने ब्राज तक यह बात नही कही कि जनसंघ का वह सदस्य नहीं हो सकता जो छुप्राछ्त मानता है । मैंने जनसब को खाम कर इसलिए कहा क्योंकि वह हिन्दू धर्म का नारा लगाता है. वह भारतीयकरण की बात करता है। मान्यवर, हम किस जगह से आए है, हमारा कौत करण हो, हम भी ग्रपना को: करण करवा लें, जिसमें हमारा उद्धार हो । 16 करोड़ श्रादमी श्राज पानी नही पीने पाते । दुसरी बात मैने यह देखी है कि वही लोग जो भारतीयकरण की बात करते है, उन्ही के द्वारा आज हरिजन सताया जा रहा है। मेरा यह कहना है कि ख़्बाछून की जो हमारे देश की प्रथा है, वह किसो एक पार्टी ग्रौर विसा एक के द्वारा नहीं बन्ति देश के सारे लोग मिल कर कोशिश करे तो भिट सकती है। सरकार की कुछ जिम्मेदारियां होती हैं, लेकिन गैर-कांग्रेस प्रान्तीय सरकारों ने जो उस सम्बन्ध में दिग्दर्शन दिया है, उससे पता चलता है कि निवाय कांग्रेस सरकार के दूसरी कोई सरकार छुप्राछन को दूर करने या उनके उत्थान का काम नहीं कर सकती है। लेकिन अब मै सरकार को कहना चाहता ह कि मरकार को भी होशियार होना चाहिए। सरकार की जिम्मेदारी है इसलिए कि महात्मा गांधी ने कहा था मान्यवर, कि हिन्द्म्तान की स्राजादी मिलने के बाद यह पिछड़ा हम्रा नवका, जिसमे कि लोग ख्याख्त करते है, उनसे यह ख्याख्त नहीं हटायी गयी तो यह एक कलक की बात होगी श्रीर इस कलक का टीका डिन्द्स्तानियो के साथ माथ उस पार्टी पर, जो कि देश की आजादी के . लिए लड़ रही है, उस पर यह सब से बड़ा कलंक का टीका होगा। मान्यवर, जो मदद हमारी सरकार कर रही ह उसके लिए हम उस का शुक्रिया ग्रदा करते हे, लेकिन मै एक बात कहना चाहता ह कि कुछ ऐसी स्संथाय है कि जिनको सरकार लाखों राये की ग्राट देती है ग्रौर वे कोई भी काम हरिजनो में जा कर उनका भलाई का नही कर रही है । काश यह ग्रान्ट रोक कर दूसरे कामों में लगायी जातीं, तो उससे उनकी गैदाणिक ग्रौर ग्राथिक उन्नति हो सकती है। माननीय सदस्यों ने जो रिपोर्ट दी है उसमें उन्होंने हरिजन सेवक संघ का जिक्र किया है। उन्होने हरिजन ग्राश्रम, इनाहाबाद का जित्र किया है। मान्यवर, यह हरिजन ग्राश्रम मुंशी ईश्वर शरण के समय में बडे स्चाम रूप में चलाया जा रहा था, लेकिन दुर्भाग्य है कि भाज वह भाश्रम हरिजन भाश्रम के नाम से सरकार से ग्रान्ट लेकर ग्रौर दूसरे स्टे<mark>ट से</mark> ग्रान्ट ले कर एक बहुत बड़ा ग्राश्रम नो बन गया है, लेकिन ग्रफसांस के साथ कहना पड़ता है कि वहां पर उसकी जो कमेटी है उसमें एक भी हरिजन नहीं एखा जाता । वहां का एक भी पदाधिकारी ग्राज हरिजन नहीं है ग्रौर लाखो रुपयों की ग्राट उसको दी जाती है ग्रोर सारे बड़े-बडे लोग वहां मुलाजिम रखे जाते है और उनके लिये रुपया सरकार देती है आर ो मुलाजिम वहां रखे जाते है, उनसे घरो पर काम लिया जाता है। यह बड़े दुर्भाग्य की बात है। मैं सरकार से

## [श्री कल्याण चन्द]

कहना चाहंगा कि सरकार को अगर ग्रान्ट देना है तो वह डायरेक्ट हरिजनों की संस्थाओं को दे। दुसरी संस्थाय्रों को ग्रान्ट देने से हरिजनों का काम नहीं चलता । श्राज वहां दूसरे लोगों को बडी-बडी नौकरियां दी जाती है ग्रीर हरिजनों में जो पढ़े लिखे लोग हैं, इसके कारण उन में बड़ा ग्रमतोष है। दूसरे हरिजन सेवक संघ की वात कही जाती है। दिल्ली में भंगी मुक्ति की बात की जाती है। मैं सरकार से पूछना चाहना हूं कि कितने भंगियों की मुक्ति करायी गयी। चार-चार लाख रुपये का अनुदान दिया जाता है। सवर्ण लोग वहां काम करते है। ये मोटरों पर चलते है ग्रौर पैसा बर्बाद करते हैं। वहां कोई काम नहीं होता । हरिजनों के लिए इस रिपोर्ट में भी कहा गया है, कोई काम नही होता ग्रौर मै उस को मरकार के सामने रखना चाहता हूं। उन्होंने भारत सरकार से कहा है कि अनुदान पाने वाली सस्थाग्रों की रिपोर्ट पढ़ कर हमें वास्तव में बड़ा दु:ब हुम्रा है । यह रिपोर्ट बहुत संतोपजनक है। हलांकि हरिजन सेवक संघ कुछ काम कर रहा है किन्तु उसे दिये जाने वाले अनुदान की तुलना में उस का कार्य भी पूर्णरूपेण संतोबजनक नही है। यह जो अनुदान दिया जाता है यह भी पूरी तरह से खर्च नहीं किया जाता। इस तथ्य की पष्टि के लिए अनुदान अोर खर्व का विवरण दिया गया है, जिससे यह सिद्ध होता है कि सरकार उन्हें जो अनुदान दे रही है, उसका पूरा उपयोग नहीं हो रहा है। जहां तक ग्रस्पृश्यता निवारण का प्रश्न है मुझको यह कहते हुए खेद है कि इन संस्थात्रों ने इस विषय में कुछ नही किया है। मान्यवर, यह रिपोर्ट की बात है। मैं अपनी तरफ से नहीं कह रहा। जब रिपोर्ट की यह बात है तो चार चार लाख रुपया उनको दिये जाने की क्या स्रावश्यकता है। चार या दो या नीन लाख जो भी उन को दिया जाता हो, वह ऐसी संस्थास्रों को दिये जाने से क्या फायदा । यह रुपया छुम्राछून मिटाने के लिए दिया जाता है स्रौर वे उस के लिये क्या कर रही है<sup>?</sup> कोई ऐसी रिपोर्ट नहीं है कि जो यह बताती हो कि उन्होंने कुछ

काम किया है। हम लोग सदस्य हैं इस सदन के, क्या सरकार कोई आश्वासन दे सकेगी कि कुछ सालों में वह इस बढ़ने हुए असंतोष को मिटा देगी? इस प्रकार से, मान्यवर, यह रुपया जो दूसरी संस्थाओं को दिया जा रहा है इससे हरिजनों को कोई फायदा नहीं होगा। मैं इस और सरकार का ध्यान आकर्षित करना चाहता हूं।

मुझे एक बात का वहुत खेद हुम्रा है। कल हमारे एक साथी ने एक बात कही, श्री बलराम दास ने कल, मान्यवर, मध्य प्रदेश का जिक किया ग्रोर उन्होने कहा कि वहां पर हरिजन घोड़ों पर नहीं चल सकते, बरातों में जेवर नहीं पहन सकते, छाता लगा कर नहीं चल सकते, जूता पहिन कर नहीं चल सकते । बड़ा दुःख हुग्रा। एक शेर है : बहुत शोर सुनते थे पहलू में दिलका, जो चीरा तो एक कतरा-ऐ खूंन निकला। ठीक इसी प्रकार से हम कहना चाहेंगे कि रानी सिंधिया राजमाता कहलाती है, लेकिन जिनको राजमाता कहते है उनके यहां क्या स्थिति है ? क्या मैं यह प्रश्न कर सकूंगा कि राजमाता की जगह पर जहां वह रहती है वहां यह हालत है कि हरिजन घोड़े पर नहीं चन सकता, वह छाता नहीं लगा-सकता। मुझे खेद के साथ कहना पड़ता है। वहाँ वह जेवर नही पहिन सकता श्रौर यह रा**ज** माता हैं। यह राजमाता जिसको हम कहते हैं। वह श्रीमती इन्दिरा गांधी है, जिन्होंने इस बात का बीड़ा उठा कर के ग्राज समाजवाद की बात कह कर के सारी सार्वजनिक सभाग्रों में, पार्टी की मीटिंग्स में, सबसे पहले हरिजनों का जिक्र करती हैं। मैं स्रापको इलाहाबाद ले जाना चाहता हूं, हमारे मित्र वहा चल कर देखें। पंडित जवाहरलाल नेहरू ने ग्रपने रसोइये के लिए हरिजनों को हमेशा रखा। हरि का नाम ग्रापने सुना है, ग्राप जानते हैं, वह चमार जाति का था। इन्दिरा गांधी ने अपना मकान भी इस ट्रस्ट को दे दिया है, जवाहरलाल नेहरू ट्रम्ट को । वहां पर जितने हरिजन है वह उससे फायदा उटा रहे थे। मान्यवर, यह किसी से छिपी हुई वात नहीं है कि गांधी जी ने कहा था कि ग्रस्पृश्यता निवारण

के लिये यह सबसे बडा काम होगा कि प्रत्येक बड़े लोग जो भाषण देने है हरिजनों के लिये वह श्रपने यहां पर एक-एक भंगी को रसोइया रख लें। यह गांधी जी की बात है। हमारे औ० वाले भी जो उधर गोल हो गये वह भी गांधी जी का वडा जिक्र करते है भ्रौर यह कहते है कि वे ही उनके श्रसली पुजारी है, लेकिन वडे दु:ख की बात है कि गांबी जी के कहने प 💛 कदम नहीं उठाते। यह मैं भ्रपने दोस्तो स पछना चाहता हं कि जब गांधी जी ने कहा था कि मेहतरों में से एक-एक रसोइया रखा जाये तो यह ग्रस्पृष्यता निवारण के लिये सबसे वडा काम होगा तो उनमे से कितनों ने यह किया। किसी ने यह किया? इस कार्य को नेहरू खातदान ने किया, इस काम को जो उत्तर प्रदेश के विष्ठ नेता है। उन्होंने किया. लेकिन हमारे इन ागा का कार्य संतोषजनक नही, हमारे वे दोस्त जो कि गांधी जी की इतनी दहाई देते है, उन्होंने प्राज तक इस प्रकार का कोई कदम नही उठाया । मान्यवर, यह महान्या गांधी की कही हुई बात है, मेरी कही बात नहीं है।

मान्यवर, एक बात और कहना चाहता हूं कि हिन्दुम्तान की ब्राजादी के पूर्व गांधी जी यहा दिल्ली मे ही भंगियों की कालोनी में जा कर रहते थे, पंचकुइयां रोड पर जो है, जहां ब्राज वाल्मीकि मंदिर भी है, लेकिंग मैं ब्रपने मिल्लों से पूछना चाहता हूं कि कितने तोग भंगियों के मुहल्ले में जाते हैं, सिवाय कांग्रेस शालों के ब्रौर कौन ब्रादमी है जो कि यहा जाते हैं।

श्री बी० एन० मंडल (विहार) : एस० एस० पी० वाले जाते हैं ।

श्री कत्याण चन्द : कितने हैं जो कि उनका काम कन्ते हैं। हमने केवल उनकी तकरीरे सुनी हैं, माफ कीजियेगा मैं ग्रपने मिलो से यह कहना चाहता हूं कि इस प्रकार से छुग्राळून दूर नहीं की जा सकती। जो देश के तहाम लोग हमारे बारे में कहते हैं उनके दिल भी साफ होने चाहिएं, उनके कार्य-कलाप भी ग्रच्छे होने चाहिएं। उनको भी इनके

लिये अर्थ की व्यवस्था करनी चाहिये, इन्हें सक्षम वनाना चाहिए, जैसा कि ईसाइथों ने मिशन बना बना कर गांव—गांव में अछूनों को ईसाई बना दिया। लेकिन, मान्यवर, आज दुःख की बात है कि हम बातें वहुत करते हैं और करते कुछ नहीं। इंगलैंड से आया हुआ अंग्रेज जो है उसने हिन्दुस्तान में लाखों को ईसाई बना दिया, एंग्लो-इंडियन बना दिया और हिन्दुस्तान के रहने वाले जो है वह बात ही करते रहते हैं और छूपाळून का कलंक आज तक नही मिटा मके। यह एक बड़ी शर्म की बात है।

मान्यवर, मैं सरकार से कहना चाहता हूं कि सरकार को उचित कदम उठाना चाहिये। बड़ी द:ख की बात है, द्रभाग्य की बात है कि हमा पढ़े लिखे लोगो में श्राज बड़ा समतोष हो रहा जितने भी लोग पढ़ कर निकल रहे हैं उनके लिये जगह नहीं है। यह बहुत गलत है जो लोग समझते हैं कि ग्रखूतों में पढ़े लिखे लोग कम है। यह बात गलत है जो कहते है कि अछतो में जो पढ़ गये हैं वह योग्य नहीं है ग्रौर उनको उचित ज्ञान नही है। सारे लोग यहां बैठे है, इस बात का प्रमाण है, इस बात को राजनारायण जी ने कहा कि वह लोग रिटन टैस्ट में सबसे ज्यादा पास होते हैं, जनरल कैडीडेट्स के मुकाबिले में ज्यादा नम्बर पाते हैं, लेकिन; दुभिग्य की बात है कि इंट-रव्य में जाते है तो सेलेक्ट नही किये जाते। इससे उन पढ़े लिखे नौजवानों में ग्रमंतीष हो जाता है कि इस काबिल होते हुए भी कि रिटन टैस्ट में पास होते है फिर भी हमें सरकारी नौकरी में नहीं लिया जाता। क्लास 1 श्रीर क्लाग 2 की बात की जाती है, लेकिन रेलवे में देखा जाए कि कितना ग्रत्याचार हो रहा है । हम देखने हैं कि हरिजनों के जितने भी प्रमोशंस है, वह सब रुके हुए है।

मान्नीय उपाध्यक्ष महोदय, हमारे जितने भी मंत्रिगण हैं वह मुझे क्षमा करेगे, मैं भी कांग्रेस में ग्रास्था रखता हूं ग्रौर हरिजनो की कांग्रेस में ग्रास्था है, लेकिन मंत्रिगण उनकी ग्रोर विशेष ध्यान नहीं देने, वह ग्रपन ग्रधिकारियों पर ही निर्भर

### श्री कल्याए। चन्दी

रहते है. ग्रधिकारियों की रिपोर्ट को वह सही मानते है ग्रौर हमारी मही बात को भी वह सही नहीं मानते। तो इस पर सरकार को विशेष ध्यान देना पड़ेगा। ग्रौर इसलिये ही उस तरफ के लोगों ने हमारे ग्रपने नेताग्रों को ग्रपना लक्ष्य बना रखा है। मेरा तो कहना यह है कि इनके लिये हमारी सरकार कुछ न कुछ कर रही है। इसके लिये हमको बहुत ही धन्यवाद देना चाहिए। शिक्षा के माध्यम से जितनी मदद की उसके लिये सरकार धन्यवाद की पात है।

मान्यवर, मै एक नई बात कहना चाहुगा । मेहतरों की संस्थाओं ने वहत विनों से यह आग्रह किया था कि थीं बाल्मीकि के नाम से डाक टिकट निकलना चाहिये। बडी खुणी की बात है, श्रौर सरकार इसके लिये धन्यवाद की पात्र है, हिन्दस्तान के लोग बधाई देने हैं स्रोर धन्यवाद देते है कि सरकार ने 14 ग्रक्तुबर को महर्षि बाल्मीकि का टिकट निकाला, लेकिन दृःख के साथ कहना पडता है मान्यवर, कि उन्होंने वह जो इसका फोल्डर होता है, उसमे बाल्मीकि जी को डाकू लिखा है । स्रापने इतना मान दिया मान्यवर, कि उनका डाक टिकट निकाला, लेकिन वह बात कह दी जिससे सब लोगों को चोट लगी। क्या फायदा हथा उम टिकट को निकालने का । मै ग्रापके माध्यम से सरकार से प्रार्थना करना चाहगा कि सरकार के डाक तार विभाग द्वारा फोल्डर मे नहर्षि बाल्मीकि को अपगानित करने की इच्छा से जो ग्रापत्तिजनक गब्द प्रयोग किया गया है, इपक लिये विभाग को खेद प्रकट करना चाहिये तथा उसको रह कर दुवारा मंगोधित भाषा मे प्रकाशित करना चाहिये। मेरी यह माग है सरकार से । क्या फायदा हुन्ना इस बात से इतना बडा ग्रादमी जिसने रामायण लिखी जो सबसे पहला कवि था, जिसके प्रति सभी लोग भ्राज भी स्नास्था रखते हैं, उसके बारे में फोल्डर में डाक् शब्द लिखा जाये । कितनी शर्म की ग्रीर लज्जाकी बात है। ग्रमण इतना कहते पर भी सक्तार पर इस का धमर नहीं पड़े तो इसके

भयानक परिणाम भी हो सकते है। इसलिये मैं प्रार्थना करूंगा कि सरकार को इसमे विशेष ध्यान देना चाहिये।

मान्यवर, एक बात और कहना चाहता हूं। उत्तर भारत मे जो स्वीपर जमात के होते है उनको बाल्मीकि कह कर शेड्युल्ड कास्ट मे माना जाता है, पंजाब में भी माना जाता है, लेकिन खेर के नाथ मुझे कहना पड़ना है कि देहली जैसे शहर में जहां सबसे बडी हमारी केन्द्रीय सरकार है, वहां जब तक चुड़ा नही लिखा जायगा--बाल्मीकि नहीं बल्कि चडा बाल्मीकि-- नब तक उसको परिगणित जाति का प्रमाणपत्र नही दिया जाता है। मैं सरकार से अनरोध करूंगा कि सरकार इस बात को देखें। उत्तर प्रदेश में बल्मीकि नाम स्वीकृत हो, पंजाब में हो, हरियाणा में हो, केवल दिल्ली में ही चुडा बाल्मीकि कहा जाय यह वडी खेद की ग्रीर शर्मनाक बात है। ग्राप हमको खाली खाली चमार मेहतर कह कर स्रपमानित करते है । सरकार को इस पर विशेष ध्यान देना चाहिये । मैं सरकार से ग्रौर माननीय मंत्री जी से प्रार्थना कम्गा कि इसको बदल कर फौरत यह आदेश देना चाहिये कि केवल बाल्मीकि के नाम से शेड्युल्ड कास्ट का प्रमाणपत्र देना चाहिये, जिससे कि उनके दिलों में जो चोट लगती है मान्यवर, बहु न लगे।

डाक तार विभाग के बारे में तो मैने कह दिया। मान्यवर, मेरा मुझाव है मरकार को कि छुश्राछूत को मिटाने के लिये विशेष फिल्म बनाई जानी चाहिये जिसमें हरिजन बालकों को प्रोत्माहन देने के लिये फिल्म निर्माण के लिये विशेष श्रायिक सहायता देनी चाहिये और हरिजनों के मन में हीनता की भावना को समूल नष्ट करने के लिये और ग्रन्य जातियों के मन में हरिजनों के प्रति सम्मान का भाव जाग्रत करने के लिये हरिजन वर्ग में पैदा हुए मत महात्माओं के बारे में विशेष फिल्म दिखानी चाहिये. जिसमें उनकी ग्रात्मा को बल मिले और दूसरे लोग भी मंदेण लें। (Time bell rings) इस

सदन में मैं पहली दफा बोल रहा हूं। उत्तर प्रदेण में अनुसूचित जाति में कोन जातियां है। उत्तर प्रदेश में कोल जाति की बहुत बड़ी संख्या है। पिछले दिनों इसकी डिमान्ड थी मान्यवर, कि उन्हें अनुसूचित जाति में कर लिया जाये, लेकिन उनको अनुसूचित जाति में नही किया गया और यह कोल जाति मान्यवर, देहातों में ज्यादा रहती है और इटा ते इ कर गुजर करती है। उनके पास कपड़ा नहीं, रहने के लिये मकान गहीं, इसलिये मरकार ने उन पर विशेष ध्यान दिया है, लेकिन उन्हें परिगणित जाति की लिस्ट में नहीं रखा गया अगर उनको परिगणित जाति की लिस्ट में लिया जाये, तो उनकी सारी किटनाइयां हल हो सकती है।

इलाहाबाद श्रौर दूसरी जगहों में हरिजन विद्यार्थियों को छाबाबास के लिए अनुदान दिया जाता है। मैं सरकार से प्रार्थना करूगा कि उत्तर प्रदेश में अनाहाबाद में जो विश्व-विद्यालय है. जो हिन्दु नान में अपना एक स्थान रखता है, बहा पर 200 हरिजन विद्यार्थियों के रहने के लिए छाबाबास बनाया जाना चाहिये। अगर इस नरह की अवस्था कर दी गई तो हरिजन विद्यार्थियों का बहुत लाभ होगा और वे देश के एक श्रच्छे नागरिक बन सकेंगे।

इस ममय इलाहाबाद में लगभग 8 छावा-वास चल रहे हैं और उन 8 छात्रावास के लिए किराये में सरकार की योर से अनुदान दिया जाता है। तो सेरा सुगाव यह है कि किराये में मदद देने के बजाय अगर उनके लिए सरकार की योर से छात्रावास बना दियें जायें तो इससे उन लोगों को बहुत ज्यादा लाभ होगा। तथा यह एक प्रकार की वचन भी होगी।

जहां तक छुत्राष्ट्रन की बात कही जाती है, मैं यह निवेदन करना चाहता हूं कि इलाहाबाद ग्रौर बनारम में——कुम्भ ग्रोर ग्रर्थ-कुम्भ का मेला लगता है, जिसरें देश के लाखों ग्रौर करोड़ों ग्रादमी विभिन्न भागों से गाने हैं। लेकिन खेद के बाथ कहना पड़ता की तरफ से, हरिजन कल्याण विभाग द्वारा श्रनेक प्रकार की फिल्मे, सभाएं, जुलूस और सारी चीजें जो सरकार की तरफ से इस तरह के अवसरों में की जाती हैं, वे कार्य किये जाते रहे हैं, लेकिन मुझे दुःख के साथ कहना पड़ता है कि इन दिनो सरकार इस बात की ओर क्यों ध्यान नही दे रही है। इस साल अर्ध-गुम्म लगने जा रहा है, इसलिए मैं सरकार से प्रार्थना करना चाहूंगा कि ऐसी जगहों पर जहां लाखो आदमी इकट्ठे होते हैं, वहां पर छुआछून के खिलाफ प्रचार गर्वनंमेंट की तरफ से बहुत ही आवश्यक है।

दूसरी बात में यह कहना चाहता हूं कि छुग्नाछूत का जहां तक कानून का मंबंध है—जैमा
कि हमारे बहुत में मित्रों ने इस मंबंध में कहा—
लेकिन कानून में तो 500 रुपया जुर्माना की
व्यवस्था है और 6 महीने की मजा की व्यवस्था
है, लेकिन खेद के साथ कहना पड़ता है कि गुलिस
विभाग के अधिकारी छोई भी ऐसा कदम नहीं
उठाते है, जिससे लोगों को भय हो और छोटे
लोगों के दिलों में जो गलतफहमी है वह निकल
सके। इमलिए मेरा निवेदन है कि शासन को
इम श्रोर विशेष ध्यान देना चाहिये।

मान्यवर, कुछ सदस्यों ने यह मुझाव दिया है कि इस सम्बन्ध में कानून में पिरवर्तन किया जाना चाहिये और जिला में विशेष प्रकार की मणीनरी स्थापित की जानी चाहिये। मैं इस वात से सहमत हूं कि यह जो समस्या है वह हमारे देण के लिये एक कलंक है, यह हमारे देण के लिए एक कलंक का टीका है। जहा तक रेडियो में इसके वारे में प्रचार करने का सवाल है। मैं इस वात से सहमत नहीं हू। जब रेडियो में इसके बारे में प्रचार होगा, तो विदेणी लोगों में भी इस बात की चर्चा चलेगी कि हमारे देण में भी इस तरह की समस्या है। इस तरह की यात हमारे एक मिल्र ने कहीं, लेकिन मैं इस चीज को उचित नहीं, समझता हूं, क्योंकि इसमे देण की वदनामी होती है।

# [श्री कल्याग चन्द]

जहां तक इस समस्या के समाधान करने का प्रक्त है यह सारे देश का प्राबलम है ग्रौर किसी जाति विशेष की बात नहीं है। यह जो छुग्राछूत ग्रौर हरिजनो की समस्या है वह एक दायरे ग्रौर एक तत्व तक ही सीमित नहीं है, पूरे देश में संबंध है। इस देश में जो गरीब तबका है वहां तक ही यह बात सीमित नहीं है । यहां तो सारे देश की समस्या है ग्रीर इसको सारे देश की समस्या समझ कर हल करना होगा । सरकार को इस समस्या को एक विशेष ढंग से हल करना होगा । इसलिए मैं मन्नी जी से प्रार्थना करूंगा कि जैसा मैने ग्रभी कहाथा कि हमारे पढ़े लिखे हरिजनो में प्रमतोप है, ग्राज जो हरिजन के लड़के है, जो पढ़ लिख लेते है जब वे किसी इम्तहान के कम्पीटिशन में बैटते है तो वे उसमें नही निकलते हैं । मै ग्राप से प्रार्थना करना चाहता हं कि उन लोगो की लिस्ट हम से मांग ली गये कि इन हरिजनों के साथ कर्म्पाटिशन में बैठे हैं। ग्रगर सच्चाई के साथ कम्पीटिशन में हरिजन विद्यार्थियो का मुकावला होता तो ग्रापको मालुम हो जायेगा कि कितने हरिजन विद्यार्थी कामयाब होते हैं। लेकिन ग्राज दुर्भाग्य से जब हरिजन विद्यार्थी कम्पीटिशन मे बैठता है फ्रौर उसके बाद जब वह इन्टरव्यु में जाता है तो वहां पर वह नही म्राता है । सरकार की म्रोर से कहा जाता है कि वह उस जगह के लिए काबिल नहीं समझा गया । मैं समझता ह कि सरकार की श्रोर से जब तक इस तरह की बात कही जाती है तो यह उसी के ऊपर एक तरह से लांछन लगता है। इस तरह से विरोधी लोगों को भी सरकार के खिलाफ कहने का मौका मिल जाता है। मान्यवर, यह जो सवाल है वह पूरे भारतवर्ष का सवाल है और मैं बड़े ग्राश्चर्य में हं कि हमारे हरिजन विद्यार्थियो को इम्तहान पाम करने के बाद क्यों नही लिया जाता है। हमारे जो हरिजन विद्यार्थी है उन्होंने बी० ए० , एम० ए० ग्रौर साइन्स की डिग्री हाभिल कर रखी है। श्राप हमसे इस बात को पूछा करे क्योंकि हम उनको रिप्रेजेन्ट करते हैं।

जहां तक हरिजनो को मुरक्षा प्रदान करने का सवाल है श्रौर जैसा कि इस संबंध में हमारे कई मिलों ने भी कहा, लेकिन दुर्भाग्य के साथ कहना पड़ता है कि सरकार इस ग्रोर विशेष रूप से ध्यान नहीं दे रही है। मैं मरकार से यह निवेदन कहंगा कि सरकार को इस ग्रोर विशेष हव मे ध्यान देना होगा । मान्यवर, मै यह निवेदन करना चाहता हूं कि जो जिलों में अधिकारी हैं वे हरिजनों के मवंध में विशेष रूप से ध्यान नही देते हैं । सरकारी श्राफिसर श्रपनी जिम्मेदारी इधर उधर डाल देते हैं । लेकिन मैं यह निवेदन करना चाहता हं कि इसकी सारी जिम्मेदारी उन्ही के ऊपर डाली जानी चाहिये। मैं उस सदस्य को धन्यवाद देना चाहना हुं जिन्होंने ग्राज मदन में यह कहा था कि जिस शहर में हरिजनों को कत्ल किया जाता है वहां के जिलाधीण को फौरन मुग्रत्तल किया जाना चाहिय । इस तरह की विशेष जिम्मेदारी वहां के कलेक्टर के ऊपर होती है श्रौर इस बात को यह कह कर नहीं टाला जा सकत है कि यह जिम्मेदारी उसकी नहीं है। ग्रभी उडीमा में क्या हमा ? वहां पर चार, छः ग्रादिमयों को जो हिन्जन थे उन्हें बंद करके जला दिया गया । भ्राज जब हम स्वतंत्र हो चुके है ग्रौर हमारे लोगो के साथ इस तरह का व्यवहार किया जाता है वह एक शर्म की बात है। उड़ीसा में दुर्भाग्य से जो सरकार है वह कांग्रेस की सरकार नही है, वहां पर तो हमारे उन मित्रो की सरकार है जो बहुत जोरो से बोलने है।

हमारे एक मित्र ने कल जिक्र किया. प्राइमरी एजूकेणन का । प्राइमरी एजूकेणन तो हम बहुत ज्यादा पढ़े हैं, हमें चाहिए उच्च कोटि की शिक्षा, हम चाहते हैं, टैक्नीकल ट्रेनिंग ।

हमारे एक मित्र ने वहत ठीक कहा कि जो भरकार की तरफ से कोर्ट मिलते हैं. परमिट मिलते हैं उसमें हमें हिस्सा मिलना चाहिए, इंडस्ट्री में हमारे ब्रादमियों को अनुदान मिलना चाहिये। केवल बात से कुछ होने वाला नहीं है। छुआछूत का भी एक अलग प्रश्न है। जब शिक्षित

हो रहे हैं, जब सरकारी नौकरियों में नही लिए जाते तो बड़ा श्रसंतोष फैल रहा है। हमारे मित्र ने कहा कि पढ़े लिखे लोग जो ग्रन्सुचित जाति के हैं कहीं विद्रोह न कर बैठें । मान्यवर, हम लोगों को तो डर लगता है, कहां तक विद्रोह को रोकेंगे पढ़े-लिखों का <sup>'</sup>वद्रोह । वे कलकत्ता की नकल कर रहे हैं, वहां तो जमीन का प्रश्न है, यहां जमीन, नौकरी और हमारी इज्जत तीन प्रक्न है। वह पढ़ा लिखा नौजवान जिसने ग्रपनी जिन्दगी दी है उसको अगर नौकरी भी नही मिलती, उसको अगर कोटा भी नही मिलता, परिमट भी नहीं मिलता तो, श्रीमान, श्राप बताइए हमारी स्रार्थिक विषमता के हल करने के लिए क्या तरीका हो सकता है । कुछ कह कर <mark>ग्रगर स</mark>रकार टाल दे तो वह विश्वासघात होगा समोजवाद के लिए। श्रीमती इन्दिरा गाधी विचार है, माननीय का गुद्ध मंत्री को भी विशेष ध्यान देला चाहिए। । सर्विसेज में हमारा साढ़े 12 परसैट कोटा है। हमारे प्रमोगन का भी प्रश्न था, प्रमोशन में भी हमको कही-कही रिजर्वेशन है लकिन मित्रयों ग्रीर ग्रधि-कारियों को इस बारे में ध्यान देना चाहिए । मैं समझता हूं कि जो लुटियां हैं वे दूर हो जायें तो यह भ्रसंतोष बहुत जल्दी दूर हो सकता है। हमारा रिजर्वेशन पूरा नहीं हो रहा है, इसमें दो राएं नही हैं। जो रिजर्वेणन हमारी उन्नति के लिए स्रावश्यक है तथा प्रमोणन में स्रावश्यक कोटा है वह मिल ही नहीं रहा है क्योंकि हम क्वाली-फाइड नहीं है । हमारे एक मित्र ने ठीक ही कहा <mark>कि हरिजनों को ज</mark>जों पा स्परे कामों के लिये ट्रेनिग देनी चाहिए, उनके दिमाग साफ करने चाहिएं, उनको ऊंची णिक्षा देनी चाहिये, देश के लिए ब्रच्छे प्रशासक बनाने चाहियें । यह जिम्मेदारी सरकार की है, सरकार उसे टाल नहीं सकती, सरकार टालेगी तो हम समझते हैं कि उसका भयानक परिणाम होगा ग्रौर जो ग्राज श्रीमती इन्दिरा गांधी कह रही हैं उसका उल्टा होने की ग्ंजाइण हो सकती है इसलिए कि हिन्दु-स्तान में हरिजन ज्यादानर कांग्रेस से बधा हुग्रा

है, उसका विश्वास कांग्रेस पर है, उसका यकीन कांग्रेस पर है, वह गांश्री जी पर ग्रास्था रखता है, इतना निरादर होने के बावजूद वह हरिजन हिन्द्स्तान की सारी सेवाग्रों से ग्रलग नही हुग्रा है । इस हालत में रहने के बावजूद हरिजन ने श्रपना धर्म नहीं बदला, इस हालत में रहने के बावजूद गलत काम नही किया, विदेशी लोगों से मुलाकात करने की साठगांठ नही की, वह म्रपने देश के साथ ही रहा म्रौर जितना निरादर होता रहा उसे वर्दाश्त किया लेकिन कभी स्रावाज भी नहीं की लेकिन इसके यह माने नहीं होंगे कि जब हम ग्रावाज नहीं करेंगे, हम जबान नहीं खोलते तो सरकार ने जो बातें तय की हैं, जो संविधान ने अवसर दिए हैं उस पर सरकार ध्यान न दे, सरकार को उस पर ध्यान देना चाहिए। तारीख इस वात के लिए गवाह है कि वास्तव में जो कांग्रेस सरकार ने 23 बरस में ग्रन्सुचित जातियों के लिए काम किया है उसके लिए वह बधाई की पात है लेकिन फिर भी इस स्रोर विशेष ध्यान देना चाहिए । समस्याएं बदल रही है, लोग शिक्षित हो रहे हैं, लोग नौकरी चाहते हैं। जब वे विश्वविद्यालय में जाते है, दांस्तों के साथ होटल में जाते है श्रौर जब घर लौट कर ग्राते हैं ग्रौर देखते हैं कि उनके मां बाप के साथ वहीं छुप्राछूत का व्यवहार होता है तो श्राप ही बताइए उसके दिल पर क्या गुजरती होगी । मै बडे श्रदब से कहना चाहता हूं कि यह समस्या सारे माननीय सदस्य जानते हैं, ग्राप भी जानते हैं, सरकार भी जानती है, इसके लिए कोई विशेष करना उठाना चाहिए, केवल तसल्लीबख्श बात से काम चलने वाला नहीं है। पहले हम अशिक्षित थे, पहले ज्ञान नही था, पहले जागृति नहीं थी, लेकिन ग्राज जो जागृति ग्रारही है उसका कोई ठिकाना नहीं रहा। इसका अन्दाजा सरकार को अभी तक नहीं हो रहा है । मैं समजता हूं कि सरकार को तभी ग्रंदाजा हो सकता है जब कलकत्ते की जैसी नौवत यहां ग्रा जायगी । मैं यह देखता हूं कि ईश्वर की कृपा से हमारे लोगों में ऐसी भावना

नही है, लेकिन ग्रगर ठेल-ठेल कर यही बात की जायेगी तो उस समय क्या किया जायेगा यह सरकार को समझना है। इन शब्दों के साथ मैं कहना चाहता हूं कि जो चन्द बातें मैने कही हैं मैं चाहंगा कि सरकार उन पर विशेष ध्यान दे । श्रौर जो परमिट, कोटा की वात है, उसमे केवल कहने की बात नहीं, जो हमारी सख्या है उस के म्रनुपात से वह निर्धारित किया जाय जैसे कि नौकरियों के लिए किया गया है। उसी प्रकार से परिमट, कोटा श्रौर इन्डस्ट्रीज ग्रान्ट हमको मिलनी चाहिए । इडस्ट्री ग्रान्ट की हम लोगों को जरूरत है ग्रौर मै चाहूंगा कि माननीय मंत्री जी ग्राज नोट करे कि 23 साल की ग्राजादी मे कितनी इंडस्ट्री ग्रान्ट हरिजनों को दी गयी है। 400, 500 रुपया वकरी या सुग्रर पालने के लिए दे दिया जाता है। हम गरीव लोग है, हमको चार, पांच सौ रुपया दिया जाता है ग्रौर जो बड़े लोग है उनको दो, पांच, दस लाख रुपया दिया जाता है। स्रापके स्रधिकारी कहते है कि उनको देना चाहिये ग्रौर हमारे लिए कहते हैं कि यह रुपया खाजायेंगे। यह हमारा दुर्भाग्य है। मै बहुत साफ शब्दों में कहना चाहता हूं कि हम लोग यहां श्राये है। हम लोगो को कांग्रेस ने मौका दिया है कि हम हिंग्जिनों में काम कर सकें **ग्रौर इस सरकार में हरिजनों की ग्रन्स्था** है श्रीर मैं समझता हूं कि चाहे कोई कितना ही चिल्लाये, हरिजन कांग्रेस को छोड नही सकते । कांग्रेस में उनकी पूरी ग्रास्था है। इन शब्दों के साथ मै ग्राज की सरकार के प्रति ग्राभार प्रकट करना चाहता हूं कि हमारे प्रति वह विशेष ध्यान दे रही है, लेकिन जिन चीजों की कमी है, मैं प्रार्थना करूंगा कि माननीय मंत्री जी उन पर विशेष ध्यान दें। इन शब्दों के साथ दिया ।

SHRI NIREN GHOSH (West Bengal): I will take a very few minutes because our group has had its speakers already.

THE VICE-CHAIRMAN (SHRI AKBAR ALL KHAN): You have given your name and that is why I called you.

SHRI NIREN CHOSH: I will offer certain observations and they are these. This 'Scheduled Castes' debate has become a sort of ritual year in and year out. The demand is made for a three-day debate or four-day debate. "We will debate it", is the demand made. Then the debate takes place. But nothing comes out of it. In fact, I remember to have read in the 'Eastern Economist' belonging to the Birlas that the poorer sections of our country are very easily satisfied, that you can keep them contented if you dangle a carrot before them. You need not give them even a carrot. Just dangle it and they will remain satisfied. So it has been the policy of this Government from the very beginning feeding on deceptions, graft, chicanery and what not. This is the sort of thing that is going on. The Commissioner, and certain laws, had also the term 'Hari-jan' associated with them. I think it is disgraceful. After all, they are human beings, part of the Indian people. Why should they be treated apart as this? I can understand workers peasants, middle classes, but I do not understand the term 'Harijans'. Why should they be called 'Harijans'? Either they are agreed that I be a second to the second that I be a second that I be a second that I be a second to the second that I be a second t are agricultural labourers or poor peasants; that means something. But why should they be called 'Harijam' precisely, as if a dignity is being conferred on them.

That is the deception and bluff that we are practising. I do not say that Gandhiji are practising. I do not say that Gandhiji meant it, but anyway it is being utilised and practised and said in this country. It is nothing else but that: I only want to say that all including our party and myself also, plead guilty that we could not do much about it. In history I have never seen an example. All these downtrodden people or what you call the paricultural labourers or what you call the agricultural labourers or the poor peasants—mainly they are agri-cultural labourers without any land whatsoever, that is then position in society—have never benefited by these bourgeois laws, by this bourgeors Constitution and the laws of this Parliament and the Government which They have not benefited controls them and they will never benefit from that. The foundations will never change. I have heard the plea of Mr. Goray urging upon the Government to prepare some concrete programme and proceed, but to whom are you making this appeal and for what purpose? Their destiny can change if these people can take it in their own hands. I have also listened to speeches in this very House from our Deputy Chairman, Mr. Khobaragade, and Mr. B. K. Gaikwad. They were saying that a revolt will occur against

the caste Hindus. Why against the caste Hindus as a whole, I do not know. All caste Hindus do not subscribe to this policy. Actually unroughability and the social disabilities whatever they are flow from the very position in the social structure. That is precisely the main reason why Jagjivan Ramp, the President of the Congress (R), never feels any inconvenience or social disabilities. He comes from the same caste. He has risen high up and so to him these disabilities do not apply. Perha is these social customs do not apply to Mr. Khobaragade himself, but to the ciores of people, they do apply whether there are laws or not. So, unless they themselves can be made to change this order, unless they can take destiny in their hands under we can organise these people to seize land which is theirs, whether your law provides for it or not. whether your judiciary provides for it or not, unless they refuse to pay what is called interest to the Sahucars, unless their indebtedness is wiped out, unless these things are done, nothing will change their lot. What is required is a soit of revolt inside the peasantry of which the Scheduled Castes and Scheduled Tribes form a good thunk at the very base. Unless they rise in revolt, no debate, no law, no such reports will ever change their lot, and that is sadly lacking. That is why I myself plead guilty that we have not roused them so that the banner of revolt is raised. After independence for more than two decades they have waited patiently. It is quite correct that a carrot has been dangled before them and they are still going on. It will go on and nothing will change unless the political parties directly organise themselves. -should see the main point that these people, as a part of the peasant movement, should be organised, whether there are laws or not, whether there is the Constitution or not. Parliament or not. They must get the they should which is theirs. If there is no law, they should seize it. It is the only legal things in the world to do. There is nothing illegal. It is a sacred if only they will do it. Their fate is linked with the future of India. It is not only their fate, but the very future of India depends on whether these things can be changed. These things will never be changed, unless the crores of Scheduled Castes and Scheduled Tribes, six crores or seven crores, along with the other mass of peasantry, are on the march and make a revolution. They should seize the land. They should refuse the indebtedness that is on them.

I challenge Shri Jagjivan Ram I challenge Shrimati Indita Gandhi. They say they are progressive. The proof of the pudding is in the eating Can they ever say they are progressive? I say they are reactionaries Yes, I am bound to say that because you

could declare a moratorium on peasant incebtedness. Could you not do that? You could wipe out the peasant indebtedness at one stroke even when the sowcars and monylenders are extracting money from them. You could at least do that, You will never do that because your party is ridden with landlords and sowcars. You will never do that You always heed to their interests and browbeat the entire India. You will never do any land reforms. India will never be democratic, India will never be pro-gressive, India will never be industrialised, the social disabilities will never go unless the village structure is overhauled from top to bottom, unless the 75 per cent of the people who live in the countryside-and these people are part of the peasantry—make a revolution. In history nowhere the peasantry have got their land by bourgeois law. It was the French Revolution which gave them land In this 20th century without struggle. without a mass struggle, without a mass rebellion, they will never be able to wipe out the social disabilities. The test of a democratic party, the test of a progressive party is whether you can organise them and raise a revolt against and shatter these ageold disabilities and ageold feudal structure, and only on its debris can a new prosperous democracy come up. That is the crux of the problem. Otherwise, whatever we may sav we will be blocking the progress of the country, we will be blocking these downtrodden people. Chicanery, how long will it go? I do say that our party will try to do its best in this matter. We are a small force Had we been a big force, we would have changed India by this time whether your Parliament makes any law or not. We are still unable to do that, but I can only pledge to the downtrodden section that progressive parties, democratic parties and our party will ruthlessly fight for their rights and try to organise them and will teach them to take their destiny in their own hands and just sweep the lumberload of feudal structure that is cluttering the forward march of India.

श्री बी० एउ० मंडल: उनसभापित जी, ग्रभी हरिजन ग्राँग ग्रादिवासियों की सपस्या को लेकर हम लोग वहस कर रहे हैं। इस सिलसिले में गरकार का क्या रुख है यह तो इसी वात में स्पष्ट हो जाता है कि तीन सालाना रिपोर्ट भेड्यून्ड कास्ट किमानर की हुई है, ग्रौर उन तीन रिपोर्ट पर ग्राज एक साथ ही बहस हो रही है। उसके, ग्रनावा एक कमेटी जो कि भेड्यून्ड कास्ट और रोड्यून्ड इन्हें स्त्री शिक्षा ग्रौर ग्रार्ट के देव करीन्ट के निये बनी है उसकी भी रिपोर्ट उनी के साथ है, यानी 4 रिपोर्ट के बारे में बहस

### श्री बी० एन० मंडल]

भ्राज चलती है। सरकार का यह रुख खुद ही बतलाता है कि इस समस्या के प्रति सरकार का क्या रवैया है। इसके साथ-साथ मै एक ग्रौर रिपोर्ट का भी हवाला दगा जिस रिपोर्ट का काका कालेलकर ने शरू में बैकवर्ड क्लासेज के बारे में दाखिल किया था श्रीर जिस पर श्राज तक वहस नहीं हुई । इसको भी मैं इसी के साथ जोड़ंगा श्रौर इन मारी बातो से एक ही ग्रंदाजा निकलता है कि स्राज की जो सरकार है, वह सरकार, जो यह हरिजन या स्रादिवासी की समस्या है या स्रदर बैकवर्ड क्लासेज की समस्या है, उसको हल नहीं कर पाई है

ग्रभी नीरेन घोष जी ने कहा कि हरिजन नाम क्यों रखा गया, वह तो लैन्डलैस लेबर में प्राता है, वहीं कहा जाता है। लेकिन सभी वह हैं नहीं, में उनमे कहना चाहता था कि जो बात वह कहते हैं बह तो है ही, लेकिन उसके साथ जो उनकी कलचरल बैकवर्डनैस है, सोशल बैकवर्डनैस है, वह भी उसी के साथ जोड़ दिया गया है। इसलिए उनका ग्रलग नाम गांधी जी ने रखा था । इसलिये उन दोनों का डिसटिकशन, वह गायद नही समझ पाए हैं ग्रब तक, इसलिये इस ढंग की बात वह कहते है।

लेकिन मैं इस बात से सहमत हूं कि इन 20, 22 वर्षो में सरकार का इस सबध में जो रवैया रहा है, उससे इस समस्या का समाधान नहीं हो सकता है । स्राप क्या यह समझते है कि इस समस्या का समाधान सरकार के जरिए हो सकता है ग्रौर इस हालत में जबकि हमारे देश में इस ढंग की सरकार है। जब तक इस ढंग की सरकार इस देश में रहेगी तब तक इस समस्या का समाधान नहीं हो सकता है। इस समस्या का समाधान तब ही हो सकता है जब हरिजन, भ्रादिवासी भ्रौर जो बैंकवर्ड लोग है ग्रपने पांवों में खडे होने की कोशिश करें। जैसा कि श्रभी हमारे मिल्र श्री नीरेन घोष ने कहा कि इन्हें ग्रपने पैरों मे खड़ा होना चाहिये । इसके लए उन्हें स्वतंत्र रूप से ग्रपना ग्रान्दोलन करना

होगा तब ही जाकर वे अपने भाग्य का निर्माण कर सकते है। ऐसा दो तरह से किया जाता है। एक तो डैमोकेटिक तरीके से किया जाता है श्रौर इसी लिये श्रभी हाल में जो भूमि बटवारे के संबंध मे ग्रान्दोलन चला था वह एक तरीका था। लेकिन सरकार का उसके संबंध में क्या रुख रहा । इस सरकार के जो पहले फूड मिनिस्टर रह चुके हैं, जो ब्राजकल कांग्रेस के ब्रध्यक्ष भी हैं, उन्होंने कहा है कि यह मुवमेंट फेन हो गया है ग्रीर हमने उसको फेल कर दिया है। ग्राज उन्हें इस वरह की बात कहने में वहत खुशी होती है। वह मबी जो हिन्जन समाज से ग्राता है जब वह मिनिस्टर हो जाता है तो वह कितना बदल जाता है। वह ग्रपनी जाति के स्त्रार्थ की बात को भुल जाता है छोर अपने स्वार्थ की बात को महत्व देता है। इसलिए जिस पार्टी में इस तरह के मंत्री हों जिसके हाथ में आज देश का शासन है। क्या ग्राप समझते हैं कि श्री जगजीवन राम जैसे मंत्री द्वारा इस समस्या का समाधान हो सकता है ? इस समस्या का समाधान करने के लिए देण में डैमोक्रेटिक तरीके से श्रान्दोलन करना पडेगा क्योकि कानुन के जरिए से किसी भी समस्या का समाधान नहीं हो सकता है। इस संबंध में डा॰ लोहिया ने ग्रपनी वात बनलाई थी कि किस ढंग से इस समस्या का समाधान हो सकता है। श्राज जो हरिजनों की समस्या है, उसमें कई समस्यायें जुड़ी हुई है, इसमें श्राधिक समस्या जुड़ी हुई है ग्रीर राजनीतिक समस्या जड़ी हुई है । इस समस्या पर ग्रर्टंक होना चाहिये । सांस्कृ-तिक प्रहार होना चाहिये। आर्थिक प्रहार होना चाहिये ग्रीर राजनीतिक प्रहार होना चाहिये। इसलिए आज देश में जो अर्थ तत्र है, जो पुलिस तंव है, जो इकौनं। मिक तंव है, वह स्राज हर जगह पर छाया हुस्रा है भ्रौर यह जो तंत्र है वह हरिजन ग्रीर पिछड़ी हुई जानियों के ऊपर छाया हुन्ना है।

हमारे देश में जो पिछड़ी जाति के लोग है, उनका बराबर शोषण होता रहता है स्रौर उनके ऊपर शासन चलाया जाता है। जो शोशित लोग है उनके एक्सपोरियन्स के ख़ाधार पर एडमिनिस्टेशन बनाने की जरूरत है, क्योंकि भाज हमारे देश में नो एडमिनिस्ट्रेशन चला रहे है वे ही लोग है, जो 2 हजार वर्षी में इस देश में शासन करते चले ग्र रहे है। ग्राज वे ही लोग अनने एकपपीरियन्स में देश का शासन चना रहे हैं ग्रौर गवर्नमेंट के तरिये सब जगह ग्रपनी बात करवाते हैं। म्राज इस म्राधार को बदलने की जरूपत है। जब हम इस खाबार को बदनें तो केवल शासन के क्षेत्र मंही न बदले बरिक आर्थिक क्षेत्र में, राज तितक जेत्र में, पुलिस के क्षेत्र में श्रोर सेना के क्षेत्र में भी इसका बदलने की ग्रावश्यकता है । ग्रारा हर जगह पर इस शासन के आधार को बदलने की जरूरत है। ग्राज हमारे देश में हरिजना, श्रादिवासियों श्रोर श्रदर वैकवर्ड लोगों की संख्या करीय 95 प्रतिशत है, इसलिए यह जरूने है कि कम से कम 60 प्रतिशत लोग जो हरि जन है, पिछड़ी जाति के है, वैकवर्ड है, उनको भागन में लाना होगा । ग्राज इन लोगो को सरका । अर्थ तंत्र में लाना होगा श्रीर सरकार की मारी मणीनरी में रखना होगा। जिन लोगो को तक रीफ होती है, वही उस तकलीक को ममझ गकता है और जो शोषण करने वाला है ग्रौर शासन करने वाला है, वह इम चीज को नहीं समझ सकता है।

जो हिन्दुस्तान के कांस्टीट्यूशन बना उस कास्टीट्युशन को बन ने में डा० ग्रम्बैदकर का भी हाथ था, जो खद हरिजन ये बोर जो हरिजन की क्या तकलीफ हे उसे समझते थे। इसलिए इस तकलीफ को समझ कर उन्होंने जोर दिया था कि देश में इन्टीग्रेशन होना जरूरी है, स्वतंत्रता के बाद देश में इन्टीग्रेशन होना जरूरी है ग्रौर उसके लिए डाइरैक्टिव प्रिसिपल्म दिए गए। डाइरैक्टिव प्रिमिनला में जो बात बतलाई गई है, वह इसलिए दनलाई गई हे ताकि देश में इन्टीग्रेशन हो सके। फडामेंटल राइट्स भी जो बते है वे पूरे के पूरे प्रच्छे नहीं कहे जा सकते, उनमें चेज करने की जरूरत है। जो भी कांस्टीट्य्-शन है, अगर उसको आनैस्टली इस्पलीमेंट किया जाता तो ग्रब तक हिन्द्रस्तान की दशा वदल गई

होती, लेकिन ऐसा नहीं हो पाया है। उसकी जड़ में वही है कि गायन ऐसे लोगों के हाथ में है. जिन लोगों से वह काम नही हो सकता है। ग्रगर वे चाहें ग्रौर कन्वीन्म्ड भी हो जायें तो जिस समाज मे वे रहते हैं, जिनकी तकलीफ का प्रभाव उनके दिमाग में रहता है, उससे ऊपर उठकर वे काम नहीं कर सकते हैं। इसलिए ग्राज हिन्दम्तान का जो चित्र बदलना चाहिए, जो हिन्दुस्तान में होना चाहिये था, वह इन्टोग्रेशन हिन्द्स्तान में नही हो पा रहा है। इमलिए मै सरकार को कहंगा कि जो संयुक्त सोगलिस्ट पार्टी की जाति नीति है, सरकार उसको स्टडी करवाए, एक ग्रायोग कायम करे ग्रौर हिन्द्रस्तान का जो सविधान है, उस संविधान में जो पिछड़े समाज के लोगों के लिए, गरीब लोगो की दशा को सुधारने के लिए प्रावधान किया गया है, उसके दायरे में क्या किया जा सकता है, उसके मृताबिक कोई रिपोर्ट ग्रावे तो मैं समझता ह कि वह बहुत कल्याणकारी वात होगी । मै यह भी चाहंगा कि सरकार इतनी बात जरूर करे कि बैकवर्ड कमीशन, जिसके काका कालेलकर चेयरमैन थे, उमकी रिपोर्ट पर बहस करवाए । हम चाहते है कि सरकार जबाव देने के मभय इस बात का जवाव दे कि पूरानी सरकार ने जिस तरह उस रिपोर्ट पर वहस नही करवाई, क्या यह सरकार भी उस रिपोर्ट पर बहम के लिए तैयार है या नहीं। इस बात को भी हम जानना चाहेंगे।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Appan. You were not there when you were called.

SHRI G. A. APPAN (Tamil Nadu): Yes, Sir. I had been out.

Sir, it has become a common feature to discuss the Scheduled Castes welfare reports three or four years after the period for which the report is due. Especially in the case of the Eighteenth Report, the period covered is up to March, 1968, 2½ years afterward. The Elaya Perumal Committee report covers the period up to March, 1965. I do not know how we can bridge the gap if we have to study the things three or four years after the situation on which we discuss.

Mr. Vice-Chairman, Sir, I should thank my friend, Mr. Chitta Basu, who drove into [Shri G. A. Appan]

the very heart and light of the situation that the composition of the Scheduled Castes in class II is barely 1.3 per cent. In class II it is 2.8 per cent. and in class III it is 7.7 per cent., while in class IV it is 17 per cent.

What is the percentage allowed for the Scheduled Castes in the various categories of services? Is it not 16 per cent? Where is 1.3 per cent and where is 15 per cent or 20 per cent? When are we going to achieve this goal? Is the reservation vouchsafed in the Constitution should be scrapped, or let us Scheduled Tribes honest or is it deceptive and given in a treacherous way? I do not like that any Constitutional provision should be taken in that light. If the Constitutional provisions should be implemented they should be implemented honestly. Or else the Constitution should be scrapped, or let us put that only one per cent will be given. I should thank the hon. Prime Minister for Castes from 12½ per cent to 15 per cent. But what is the fun in raising it when even one per cent is not achieved.

Mr. Vice-Chairman, I do not like to boast about myself. I had begun to feel the pinch of casteism and untouchability when I was barely ten. From that time onwards, I have been fighting against this demon and devil. Now even after 23 years of independence, the Scheduled Castes and Scheduled Tribes cannot have equal status in U.P. But even when Dr. Ambedkar had his own difficulties in attending schools, my father had started schools, 40 or 50 years ago, for the welfare of the Caste Hindus. My father was the Manager of an elementary school started long, long ago. I was Manager of a number of schools. Why? Just to help people. But from these Reports we find that even today the Scheduled Castes and Scheduled Tribes are not allowed free access in the Government schools, in Government hostels in U.P. I should tell the House that Madras was the first State to enact legislation for entry into temples, for the admission of Scheduled Castes in educational institutions and for denying grants for institutions which would not take in 16 per cent of the students from the Scheduled Castes and Scheduled tribes. This was 30 years ago.

SHRI M. H. SAMUEL (Andhra Pradesh): For the sake of historical record, it was in Travancore that the first temple was thrown open to the Harijans.

SHRI G. A. APPAN: I am speaking subject to correction. If that be the case, I will accept it. Now if even after these 30 years, the other States could not rise to the occasion, if the Members of Parliament and the Members of the Legislatures could not rise to the occasion, woe unto the representation given to these wolves and lions in goatskin. But I should also blame my com-

munity, the Scheduled Castes and Scheduled Tribes, for their present plight. Like the Jews the Scheduled Castes are a cursed race because they do not co-operate among themselves. They do not have unity even among themselves; they quarrel among themselves—Chamar, Mahar, Palla, Paraya, Malla and so on; one community does not help the others. These Bhangis or sweepers are still engaged in this scavenging profession. But do you see anywhere these scavengers being given sufficient representation either in the legislatures or in Parliament or in the Cabinet? My policy has always been not to clamour for more for my community but for even distribution of all the benefits and privileges for all sections of the Scheduled Castes. But I have been branded as trying to raise myself. Being a member of the Libra group. I always try for justice and equality of opportunity, not for self-aggrandisement Mr. Vice-Chairman, what is the strength of our Cabinet here?

It is 51 or so. Out of them how many are from the Scheduled Castes? It is for the Government to say this. I think at least the Central Government should come forward to bridge this gap. You see the Madras Government. Out of eleven Ministers two are from the Scheduled Castes. Can you not follow this good example? After the present Ministry came into power in Madras you see what a lot of things it has done for the Scheduled Castes. It has abolished all fees in all places. It has abolished fees up to graduation. It has abolished fees even for the State Public Service Commission examinations for the Scheduled Castes. Why not the same thing be done everywhere else? We will have to rise to the occasion. Reservations are there for Scheduled Castes only in Government service and in public sector undertakings. I feel that a law should be passed prescribing a certain percentage of reservation for Scheduled Castes not only in Government service but in all the private sector undertakings also, I do think any man of fair play will object to such a legislation. I would request the Government to come forward with such a legislation. It is a pity that in spite of there being the Government rules, constitutional provisions, etc. with regard to reservation of posts for Scheduled Castes, all those rules and provisions are ignored by most of the officers who are in charge of recruitment. I have the greatest regard for the education that they possess, for the great positions they hold. But should they not be true to the trust reposed in them? Most of the officers in higher ranks try to spoil most of the Scheduled Castes when they come up for promotions. Such things are happening even in the Statistical Organisation which is under our Prime Minister. In 1962 three Scheduled Caste people were taken as Investigators. There were five per-

manent jobs reserved for Scheduled Castes and those posts were vacant at that time. But the department the notorious department, and some of its officers-I know their names but I do not like to mention themrefused to offer those posts to these three Scheduled Castes people. I would request the honourable Minister to look into this matter. I wrote a letter to Mrs. Gandhi, our revered Prime Minister, about this and one of her Assistants sent a reply to me. I have received that reply. What I want is if reservations are to continue, they should continuc honestly and honourably or else they should be scrapped or amended. Or do away with that particular provision which deals with the reser ation question. Out of a total of 7.1 lakh vacancies notified by the employment exchanges for 1968, 4,484 posts were reserved for Scheduled Castes. out of these reserved posts only 1,358 posts have been filled up. What is this? By this time the number of fresh graduates and matriculates has gone up in thousands and thousands. On the registers of the employment exchanges there are more than 93,000 people waiting for jobs from the Scheduled Castes and nearly 4,000 people from the Scheduled Tribes. Even for the posts of clerks for which bare matriculation is required there are so many difficulties. Please see Appendix XXI on page 202 of the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1968. There is a mention about the Export Credit Guarantee Corporation about the chairman of which I have been telling you. That wonderful chairman, Mr. Shourie, has not taken even a single man from the Scheduled Tribes.

But in class I and II, not a single Scheduled Caste or Scheduled Tribe man. In the Heavy Electricals, out of 885 jobs barely 7 are Scheduled Castes and only one 7 are Scheduled Castes and only one Scheduled Tribe. In the Reserve Bank, it is simply wonderful, vonderful, Out of 1,175 jobs, in class I wonderful. in class I, there are barely six Schedule | Castes and not even one Scheduled Tribe. The Governor of the Reserve Bank should be dismissed and all the officers who are in charge of employment and appointment and selection should be punished. As a safeguard, let there be no selection committee wherein an active, honest, true and bold member of the Scheduled Caste or Tribe is not represented. have known some members of the Scheduled Castes and Scheduled Tribes who have ignored the interests of these communities just to share the loaf with other people. We do not want such people. We want Ambedkars.

I have been telling a number of things about what is happening in the Railway Department. I have been telling Dr. Ram Subhag Singh and Shri Nanda also. The

Ministers are really sincere. But the officers misguide the Ministers and deceive the government. Such officers deserve no sympathy. When officers rise up to a certain level, they should be impartial like balances. But what I see is that even at that level officers are narrow-minded, communal and have prejudice and aversion.' Woe unto them.

I suggest that the position of Scheduled Castes and Scheduled Tribes in various government departments wherever there is reservation for them, should be reviewed not after three or four years, but it should be reviewed every month, every quarter, and every year. If you want my services. I will give them free, or I can give you any number of people to work in honorary capacity. Today government want only people to be appointed on high salaries like the present Commissioner for Scheduled Castes and Scheduled Tribes, who is a drain. We have been requesting the Government to dismiss him and post him somewhere What can the Scheduled Caste Members of Parliament do? They can only talk. Will the government come forward to remove him and to throw him into the Bay of Bengal? Or, let him take rest or go on pension rather than allowing him to spoil the interests of the Scheduled Castes and Scheduled Tribes.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA): He need not take the trouble of throwing him into the Bay of Bengal. He has retired and retired honourably. He can make a suggestion as to who should be appointed. He need not get excited or angry.

SHRI G. A. APPAN: I want a Dr. Ambedkar, or a King or Abraham Lincoln. After the death of Dr. Ambedkar and Mahatmaji and Pandit Nehru, we are orphaned. You select; it is not for us to suggest. Government have eyes and earsand a conscience. They can pick up somebody who is honest and truthful.

SHRI K. HANUMANTHAIYA: You can suggest.

SHRI G. A. APPAN: It is for the hon. Prime Minister. In our Tamil Nadu, after the death of our Anna, our present Chief Minister Shri Karunanidhi is taking all possible steps to improve our conditions. Let us have at least a person like him.

SHRI K. HANUMANTHAIYA: I agree with the earnestness with which he speaks. Let him also suggest a person. I will certainly consider him.

SHRI G. A. APPAN: I am only one of the so many Members of Parliament. I am a humble worker. I am the poorest of all [Shri G. A. Appan]

the Members of Parliament and I have sacrificed all my money and health and everything else for the sake of this community But for the interest I have evinced in the interests of the community, I would have been selected long, long ago. In other words, if I had been a coward or a showboy and given up the interests of this community, I would have been selected long ago. I had even undergone a fast unto death in 1946 for the cause of this community. That is why I have been subdued like this

I thank the D.M.K. Party for having selected me, not to help myself but to help the whole nation and the community. If the interest of my community is protected and safeguarded, that will be the fulfilment of my desires. What I speak may not be palatable to many but it is my duty to speak though it may hinder my prospects to get patronage which I do not mind.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No.

SHRI MAN SINGH VERMA: Mr. Appan is the fittest person for that job.

SHRI G. A. APPAN: I was even asked to be a Minister but I said: 'Let me be an ordinary Member'. Once a man comes to power, he becomes selfish. I do not want to become selfish. I have been serving my community.

AN HON. MEMBER: What is your suggestion?

SHRI G. A. APPAN: It is for the Government. The Parliamentary Committee for the Welfare of the Scheduled Castes and the Scheduled Tribes have sent seven reports. I find that even some of the Ministries do not send the information called for by a Parliamentary Sub-Committee appointed by the Government, namely, the Elayaperumal Committee. If this should be the case, what can we do? You will see from the report that some Departments have said: 'not available'. What are you going to do about them? They could not sent even the information. Unless some stern action, no improvement is possible. Let there be a moral check, not after 10 years but every month. In the Khadi and Village Industries Department, where I was a small officer, we used to review our progress every month, quarter, every year and adjust the target and pull up the officers. This is what is required in every Department. I have seen the reports of the various Ministries. Some Ministries give the strength of the officers. I saw a report published by the Export and Import Department in respect of the year 1965. There I was very happy to see that the Ministry had given the number of Scheduled Castes employed. Why not the

Government make it a point that in every Ministry's report, there is a provision like that? In the Small-Scale Industries Department the Government even reserves the money but where does it go. It only goes to the people who will be to the detriment of the Scheduled Castes. One man's meat is another man's poison. A number of jobs are created as reserved vacancies after they are sanctioned by the Government, they call for applications and when even if a man is an M.A. or Ph.D. he is declared unfit and they appoint their own man. Even before the advertisement is made calling for applications, they make the appointment and when another man comes for interview, he is declared not suitable After one or two years, they write to the Government to de-reserve the post, to help their own men who have been put in there. This has happened in the ICAR and in the Indian Statistical Institute. There is no reservation for Scheduled Castes for non-selection posts whereas an Investigator's post is a selection post. It is wonderful. In September or so they got the concurrence of the Law Ministry and the other Ministries to de-reserve these posts.

I would request the Government to please review this situation of dereservation, this conversion of 'reservation posts' into 'non-reservation posts' occurring in the last ten years, and to see that they are able to undo the injustice that has been done to the untouchables.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have taken about twenty-five minutes.

SHRI G. A. APPAN: I hope you will forgive me if I take forty or forty-five minutes.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Five minutes more.

SHRI G. A. APPAN: Whatever it is, I always abide by the orders of the Chair.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Five minutes more means that you will have half an hour in all. Please take five minutes more and finish.

SHRI G. A. APPAN: Mr. Vice-Chairman, Sir, I have a number of concrete cases. The line where most of the Scheduled Castes and Scheduled Tribes are employed is mostly agriculture. But there has not been any legislation on minimum wages for the agricultural labourers. Of course for the organised industrial labour many things are forthcoming, they are getting many things. Even if I have not studied up to the first standard or second standard, if I could enter as a peon or as a khalasi, I am able to get Rs. 300 or so as a peon in banks, or

as a khalasi in some industrial undertakings, in LIC and things like that. But how many of the Scheduled Castes get these jobs? So I would request and urge the Government to come forward very soon with a legislation to fix a minimum wage for the agricultural labourers and to start societies for themselves. You know, Sir, in the lower rungs of the Adm nistration, in the Pan-chayats, in the Corporations, in the Town Municipalities, there is no reservation for the Scheduled Castes and Scheduled Tribes. In the Legislative Councils there is no reservation for the Scheduled Castes and the Scheduled Tribes, In this Council of Elders, this Rayja Sabha, there is no reservation for them. You know, Su in the Swatantra Party there are about 14 or 15, but not a single fellow is a Scheduled Castes. In the Communist Party there are 8 or 10, but not a single fellow is a Scheduled Caste. In both the parties there is rone. Anyhow I am just requesting. I have written to some of them also that the second man in any place, the second man if not the first, should be a Scheduled Caste man, either in representation or in appointments or in delegations or in chairmanships or in any other thing. Do you think it is too much for me to ask for it? We only do not want to harass you. I have no faith in aggrandisement and in aggressive nature. I go by a passive nature, by a request, by a humble nature. Unless there is co-operation from the other side, nothing can be don by compulsion. As an example of compulsion, people are trying to thrust Hindi on the non-Hindi people. You know, if only Hindi had not been imposed, it would have been different.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish.

SHRI G. A. APPAN: Here comes a question. Even after spending so much money on scholarships and hings like that, when people get educated up to Matriculation or B.A. or M.A., if the c people are not able to get jobs, what is he use of it all? You are only throwing Government money for nothing. You are only wasting it. So the best way to utilise the Government money spent on these people for their education should be in finding jobs for them, in trying to have specialised training courses from the lowest to the highest by specialised courses.

A matriculate can be trained for stenography, a graduate can be trained for stenography. One thang more. For every thing they want three or four years' experience. Where will this poor Scheduled Caste gain experience? They have their own people. I would request the Government—this is a very important point—to see that in every Government undertaking and institution and institutions which take Government's aid, licences and things like that,

there is apprenticeship for the Scheduled Castes and Tribes who are fully qualified. You know that I am one of those very few who care more for efficiency, ability and qualifications.

I have no hesitation to say that there is no greater person than Dt. Ambedkar. Mr. D. Sanjivavva is also equally great. He had become a Minister while very young. He had been a Minister in Madras, a Minister in Andhra, and President of the All India Congress Committee.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He was also Chief Minister of Andhra.

SHRI G. A. APPAN: In all my 59 years of life and in all my public life of nearly 45 years, only today have I come across a Scheduled Caste who is not very clever. He could not pass a small examination, the AMIE, for ten years. I do not encourage such people. I always say that my people are the cleverest: my people are the best. You know it is a fact that Scheduled Caste people are not normally bad. They are clever, But the officers—the crocodiles and the lions—want to grab the crabs.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think you must finish now.

SHRIG A. APPAN: Mr. Vice-Chairman, Sir, I have been asking to put an end to this. This is for the Home Ministry and the Social Welfare Ministry. From the very time I came here I have been making a very simple request to the Government, that is, to create a cell in every department, from the topmost to the lowest, in all undertakings, to look into the grievances of the Scheduled Castes and to help in redressing them. Is it too much for me to ask this? It has not been done.

In every sphere they should be honest. Some universities have even third standard or fourth standard people as members of then senates. You know, sometime back one Minister—he does not deserve to be a Minister—said that since there is no reservation in the universities there should be no reservation in the Indian Council of Educational Research and Training also. There has been so much of injustice not only in the Indian Council of Educational Research and Training, but also in the Indian Council of Agricultural Research They have been playing havoc against a M.A. against a Ph.D. They want a better qualification than Ph.D.

I request the hon. Minister to please see that no Government undertaking including universities, the U.P.S.C. and institutions receiving aid from the Government escape from the provisions of reservation.

[Shri G. A. Appan]

Sir, you know, in the Madras State I have been fighting with the Government from 1946. I have written to the U.P.S.C. and the various State Governments to have Scheduled Castes as chairmen of the Public Service Commissions.

But in Madras only they have done it No doubt some time back they did it in Andhra also but why do not other States also follow this? Sir, a time may come. A mission is there for mc. I have a calling in mc. The injustice, exploitation and other things are perpetiated on the Scheduled Castes. I do not like to sacrifice my life as the late King of America has done.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DE-PARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Martin Luther King,

SHRI G. A. APPAN: It I say late King, that goes without saving. If we say Gandhi, it is Indua Gandhi or Mahatma Gandhi, it is like that. Anyhow I have a mission, I have a calling in me. Hereafterwards I will be only requesting the Prime Minister, the Home Minister and the Social Welfare Minister to see that not a stone remains unturned to fulfil the implications of the constitutional reservation and the orders that they themselves have passed in this respect.

Only one thing more Mr. Vice-Chairman. I request that adult education should be

implemented. What does the Picamble of the Constitution say? They say that education shall be made compulsory within ten years. Twenty-three years have passed; has it been done? Therefore I say adult education should be implemented. From AB to B.A. from the very beginning upto standárd highest education should When the free and compulsory. be Delhi University and some other Universities are allowing private candidates to appear for the various Degree examinations, most of the other universities do not do so. Why should not there be a Central University allowing people to appear privately for all the examinations as private candidates? That is also a request I would like to make

Finally, thank you Mr. Vice-Chairman for the time you have given.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Panda, vou may begin now—only a couple of minutes left—but you can continue tomorrow.

SHRI K. C. PANDA (Orissa): I would like to speak tomorrow,

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): All right. The House stands adjourned till 11 00 A.M. tomorrow.

The House then adjourned at fifty-eight minutes past four of the clock till eleven of the clock on Thursday, the 12th November, 1970.